

1219

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

MISC. APPLICATION NO. 94 OF 2020

IN

ORIGINAL APPLICATION NO. 113 OF 2020

IN THE MATTER OF:

RAMESH CHANDER VERMA ... APPLICANT

VERSUS

STATE OF U.P. & ORS. ... RESPONDENTS

WITH

ORIGINAL APPLICATION NO. 580 OF 2022

MUKESH SINGH APPLICANT

VERSUS

STATE OF U.P. & ORS. ... RESPONDENTS

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N.D.O.H.: 23.09.2025

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NEW DELHI
DATED: 20.09.2025



(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
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Supreme Court of India,
New Delhi-110001
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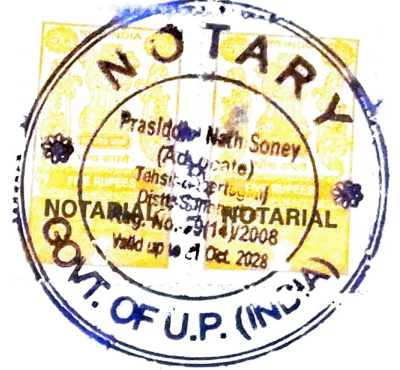
1221

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI



M.A. No. 94 of 2022
IN
Original Application No.113 of 2020

2 Tickets P.s.-10/-
also 9 nos
(P.N. SONEY)
Adv. NOTARY
Robertganj-Sonbhadra



IN THE MATTER OF:

Ramesh Chander Verma

...Applicant

Versus

State of UP & Ors.

...Respondent

With

Original Application No.580 of 2022

Mukesh Singh

...Applicant

Versus

State of UP & Ors.

...Respondent

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.-2, i.e.
UTTAR PRADESH POLLUTION CONTROL BOARD, IN
COMPLIANCE TO ORDER DATED 15.05.2025 PASSED BY THE
HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

I, Ramesh Kumar Singh S/o Shri Bal Ram Singh, aged about 44 years,
presently posted as Regional Officer, Uttar Pradesh Pollution Control
Board (hereinafter UPPCB), Sonbhadra do hereby solemnly affirm and
state on oath as under:

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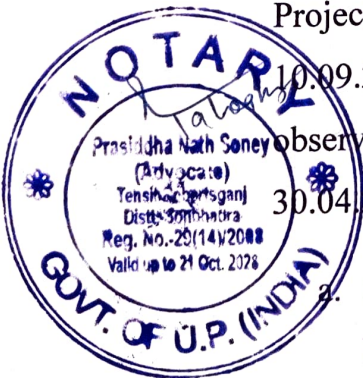
1. That the deponent in the official capacity mentioned above well acquainted with the facts and circumstances of the case and as such competent and authorized to swear this affidavit.
2. That the present matter is against developing of a wharf wall for overburdened dump is being raised/constructed by Northern Coal Field (hereinafter referred to as 'NCF') Khadia Project at Shaktinagar, Sonbhadra, State of UP near railway residential area and these activities are causing emission of dust affecting the health of the local people residing in the nearby area. The activity falls in Red Category, having serious environmental impact.
3. Hon'ble Tribunal vides its order dated 15.05.2025 has directed UPPCB to ascertain the duration and extent of these violations and submit action taken report within four weeks. The relevant abstract of order is quoted below:-

".....4. Since the violations are reflected in the earlier notice of the MoEF&CC dated 14.01.2025 as also dated 30.04.2025, therefore, the UPPCB is directed to ascertain the duration and extent of these violations and submit action taken report within four weeks.

5. List on 23.09.2025."

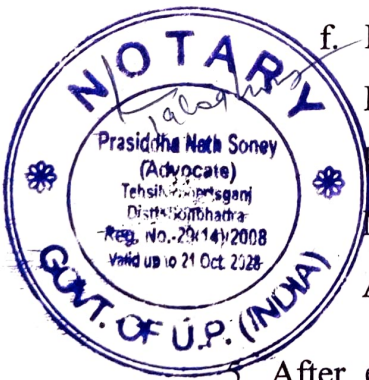
4. In compliance of UPPCB officials have inspected above concerned Coal mining project i.e. M/s Northern Coal Fields Limited Khadia Project, Khadia, Tehsil-Duddhi, District- Sonbhadra on dated 10.09.2025. As per the records available in this office and observation of MoEF & CC notice dated 14.01.2025 and 30.04.2025 following facts came into light:-

1. CTO has been issued to above concerned open Cast Coal Mining Project for production of Coal @ 12.18 MT/year (UP



Part) by UPPCB vide ref. No. 218299/UPPCB/Sonebhadra (UPPCBRO)/CTO/both/SONBHADRA dated 22.11.2024, which is valid upto 31.12.2026.

- b. Inspection of above Concerned Coal Mining project was carried out by Regional Office, MoEF &CC, Lucknow on dated 27.11.2024- 28.11.2024.
- c. A copy of inspection report of inspection dated 27.11.2024- 28.11.2024 is being annexed as **Annexure No.R2/1**.
- d. Accordingly, MoEF & CC, New Delhi vide letter ref. No. F.No.IA-L-1101/51/2024-IA-I dated 14.01.2025 has been issued Show-cause notice to above Concerned Coal Mining project. A Copy of letter dated 14.01.2025 is being Annexed as **Annexure No.R2/2**.
- e. Again, Inspection of above Coal Mining project was done by Regional Office, MoEF &CC, Lucknow on dated 17.03.2025-18.03.2025. A copy of inspection report of inspection dated 17.03.2025-18.03.2025 is being annexed as **Annexure No.R2/3**.
- f. MoEF &CC, New Delhi vide letter ref. No. F.No.IV/ENV/UP/MINE-50/409/2026/19 30.04.225 has been issued Show-cause notice to above Concerned Coal Mining project. A Copy of letter dated 30.04.2025 is being Annexed as **Annexure No.R2/4**.



5. After examination of above MoEF & CC inspection report of inspection dated 27.11.2024- 28.11.2024 & 17.03.2025- 18.03.2025, it was observed that during said period (from

28.11.2024 to 18.03.2025) above concerned Coal Mining Project is not complied with the Conditions imposed in Environmental Clearance issued to them.

- 6. Accordingly, considering defaulter periods of 112 Days (i.e. from (28.11.2024 to 18.03.2025) recommendation letter has been send to HQ, Lucknow for issuing show-cause notice for Imposition of Environmental Compensation of Rs.33,60,000/- on above mining lease by UPPCB vide ref. No. G1110/O.A. no.-113/2025 dated 11.09.2025. A Copy of letter dated 18.09.2025 is being annexed as **Annexure No.R2/5.**

The present affidavit on behalf of the Uttar Pradesh Pollution Control Board is being submitted for kind consideration of this Hon'ble Tribunal.



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DEPONENT

20652

VERIFICATION:

Verified at Bobbili on this the 19th day of September, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

Ramesh Amar Singh
 Shri _____ R/o _____
 has been identified by Shri _____
 Appeared before me on _____ at _____ a.m./p.m.
 I certified that he/she understands and admits the truthness
 of facts mentioned in the affidavit/declaration and
 administered oath to him

↓
DEPONENT

NOTARY
ADV. NOTARY
GUNTUR



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मन्त्रालय
क्षेत्रीय कार्यालय, लखनऊ

Government of India
Ministry of Environment, Forest & Climate Change
Regional Office, Lucknow



केन्द्रीय भवन, 11वां तल, सेक्टर एच, अलीगंज लखनऊ 226024
Kendriya Bhawan, 11th Floor, Sector-H, Aliganj, Lucknow-226024, Telefax-2326696
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Monitoring Report

S.N.	Items	Details
1.	परियोजना का नाम Name of Project	Khadia Opencast coal mine expansion project from 10 MTPA to 14 MTPA in an area of 1640 ha., located in Sonebhadra M/s Northern Coalfield Ltd.
2.	परियोजना प्राधिकरण का पता Address of project authorities	General Manager, M/s Northern Coalfield Ltd. Khadia Area,
3.	पर्यावरणीय स्वीकृति पत्र सं० एवं तिथि Env. Clearance letter no. & Date	A) J-11015/255/2006 IA. II (M) dated 23-03-2016 B) EC NO. J-11015/ 255 / 2006 - IA.II(M) dated 27.07.2022 (15 MTPA) c) EC NO. J-11015/ 255 / 2006 - IA.II(M) dated 07.02.2024 EXPANSION of PROJECT (15 MTPA)
4.	क्षेत्रीय कार्यालय पत्र सं० Regional Office File no.	IV/ENV/UP/MINE-50/409/2016 IV/ENV/UP/MINE-62/644/2016
5.	स्थल दौरा तिथि Date of site visit	27-28 Nov, 2024
6.	परियोजना की स्थिति Status of Project	Operational

7. स्थलदौरा के दौरान अवलोकन / Observations made during the site visit:

During monitoring of the project, various officers were present including Shri R K Awasthi, Project Officer, Shri Santosh Kumar, Colliery Manager, Shri Rohit Kumar Gupta, Dy. Manager (Environment), Shri Vedant Dwivedi, Assitant Manager (Environment) Khadia Area etc. The total leases of the project is 1640 Ha (1332 Ha in UP state and 308 Ha in MP state). Out of the total land area, 844 area is forest land, 449 ha is government land, and 347 ha is tenancy land. This lease has three seams, PAs have linkage with Anpara TPS (1630 MW) of UPRVUNL, Lanco Anpara TPS (1200 MW) of UPRVUNL, and Basket Linkage of NCL.

As per the record, PAs have obtained first EC i.e., for 4.00 MTPA; Vide No. J- 11015/1/85 -IA.II, dated 30-07-1990, which was expanded to 10.00 MTPA; The project has obtained prior EC for 10.00 MTY of coal production vide letter no. J-11015/255/2006.IA.II (M) dated 10.04.2007 and project expanded production to 14.00 MTPA; vide no. J-11015/ 255 / 2006 - IA.II (M) Dated 23.03.2016 with EC validity 30 years or life of mine, whichever is earlier, under clause 7(ii) of EIA Notification, 2006. Ministry vides no. J-11015/ 255 / 2006 - IA.II(M) Dated: 27.07.2022 for 15.00 MTPA; EC validity 30 years or life of mine, whichever is earlier, under clause 7(ii) of EIA Notification, 2006

Recently, Ministry revalidated the above EC Vide No. J-11015/ 255 / 2006 - IA.II(M) Dated: 07.02.2024 with EC validity 30 years or life of mine, whichever is earlier, under clause 7(ii) of EIA Notification, 2006. PAs have obtained 1305 Ha of Forest Land (Khadia & Dudhichua combined) in UP State granted vide 8-298/87-FC dated

30/07/1990 and 180 Ha of Forest Land in MP State granted vide 8-83/2005-FC dated 14/09/2010. PAs have obtained CTE from MPPCB vide no: Outward No:-116611,12/10/2022, Consent No: CTE-56845, Dated 12.10.2022, which is valid up to 31.08.2027 and from UPPCB vide no. 162337/UPPCB/Sonebhadra(UPPCBRO)/CTE/SONBHADRA/2022, Date: 02.10.2022, which is valid up to 27.09.2027.

PAs have also obtained CTO by UPPCB vide letter no. 166971/UPPCB/Sonebhadra (UPPCBRO)/CTO/both/SONBHADRA/2022 dated 12.12.2022, which is valid up to 31.12.2024 for 12.38 Million Ton per year. And by MPPCB vide letter no. Outward No: 118963, dated 05/10/2023 Consent No: AW-58998, which is valid up to 31.12.2024. PAs have obtained No Objection Certificate (NOC) For Ground Water Abstraction by the Government of India Ministry of Jal Shakti Department of Water Resources, River Development & Ganga Rejuvenation Central Ground Water Authority CGWA/NOC/MIN/ORIG/2023/19303 dated 22/09/2023, which is valid up to 23/03/2024. PAs have obtained PESO License vide no. P/CC/UP/14/10738 (P428714); validity up to 31.12.2022 and vide license no. P/CC/UP/14/10738 (P428714); dated 11.12.2023, which is valid up to 31.12.2024. Bio-medical waste granted vide No: 11673311 (one-time authorization). PAs have also obtained Hazardous waste authorization granted 16980/UPPCB/Sonebhadra (UPPCBRO)/HWM/SONBHADRA/2022 dated 11.07.2022, which is valid up to 11.07.2027 for Used Oil (Sch-1, Cat-5.1) with 250 KL/Annum and Oil Contaminated Waste (Schedule-1, Cat-5.2) with 30 MT/year. The mining plan and Mine Closure Plan for enhanced coal production of 14 to 15 MTPA for Khadia Opencast Project were approved by the NCL Board.

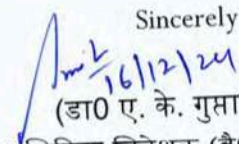
As per the information submitted by PAs, coal production since 2016-17 is tabulated below:

Year	Coal Production in (Million T)		
	In UP with an area of 1332 ha	In MP with an area of 308 ha	Total with an area of 1640 ha
2016-17	3.453	2.553	6.006
2017-18	5.163	3.637	8.8
2018-19	6.958	4.442	11.4
2019-20	8.302	4.881	13.183
2020-21	7.8905	6.1095	14
2021-22	8.659	5.34	14
2022-23	9.73	5.269	15
2023-24	9.26	5.74	15

As per the information submitted, the no. of Project affected families: 767, Cost of R&R – land compensation cost, house, well, tree compensation cost, etc. Rs. 169.52 lakhs, Cost of Rehabilitation in the form of land/house etc. - Rs. 306.8 Lakhs. During the day of inspection, it was found that PAs have complied or are in the process of complying with the stipulated environmental conditions for this project, however, various non-compliances were observed and are as follows:

- It has been found that hazardous waste handling and management is very pathetic on the project site. It seems all concerns involving its management are unfamiliar with the Hazardous waste authorization handling and its management Rules, Guidelines, etc. It is of utmost importance to organize training for officers/workers involved in its handling and management. In addition to the above, spillage of waste lubricating oil, etc can be collected and stored in the dedicated drum, and the storage area can also be repaired/constructed as per the Guidelines.
- It has been found that every dumper/machinery etc vendor has their own workshop, where a significant amount of waste lubricating oil etc. considered as hazardous waste, has been thrown/spilled. For better hazardous waste management at the project level, it is required to accommodate all vendors in demarcated cemented areas places, etc.

- c) It has been found that the generated ETP sludge is being dumped with OB, without consulting with the UPPCB/CPCB. It is required to dispose of ETP sludge as per the CPCB guidelines.
- d) It has been found that major internal road has not been cemented/blacktopped so far. It is required speed up the construction of majority of internal roads on a priority basis, which helps to control dust emission, smooth transportation of coal, maintenance of vehicles etc.,
- e) It has been found that the management of OB (active and non-active) is not up to the mark, various issues including benching, slope, garland drain, Gabion wall/retaining wall, the density of the plantation on the patches of reclaimed OB etc need to be re-assess and take suitable action for better management and compliance. The condition of the old (in the years 1990-2005) biologically reclaimed Overburden (OB) has not been properly reclaimed so far. It is of utmost importance to take suitable measures for its reclamation in to too.
- f) It has been found that the PAs have developed non-significant green cover on the OB dumps. In addition to the above PAs have also not developed three tire plantations in and around the boundary of the mining lease. It is required to conduct a massive drive of the plantation during the ongoing monsoon period to strengthen the green belt on OB as well as the boundary of the mining lease,
- g) It has been observed that various non-native plants have also been planted on the OB dump for biological reclamation. It is required to stick with native species for better biological reclamation of the OB dump only.
- h) It has been found that PAs have yet not developed 10 ha Sal nursery so far. It is required to take suitable action for the setting of Sal Nursery on a priority basis.
- i) It has been found that the management of water sprinklers (Fixed/moveable and mist gun) should be reviewed at the project level, for better and more efficient management. Nozal of fixed sprinklers can be cleaned/replaced regularly for their meaningful uses.
- j) It has been found that the wheel washing system has not been done so far. It is directed to construct as early as possible to control the dust.
- k) As per the submitted analysis report data of various parameters are found within the permissible limits. Besides, values of SPM, RPM & PM_{2.5} in various locations are found above the permissible limits. It is required to take suitable measures for its controlling,
- l) It has been found that PAs have yet not constructed bio-toilet in the study village. It is required to construct a bio-toilet as early as possible.
- m) It has been found that the CEQMS has been installed in ETP. However, the Connectivity of installed CEQMS with SPCB and CPCB server is in progress. It is required to expedite the above work.
- n) It has been found that the procurement of electric vehicles has not been done so far. It is directed to take suitable action for the procurement of electric vehicles on a priority basis.
- o) It has been found that the PAs have yet not commissioned solar lighting systems on the road used for the transportation of the coal and solar park. It is required to take suitable action on the execution of the solar lights on the transportation road and solar park at earliest.
8. निर्णय लिया यदि कोई/(Action taken (if any): A letter has been issued to PAs to take corrective measures on the above non-compliance issues.

Sincerely,

 (डा० ए. के. गुप्ता)
 अतिरिक्त निदेशक (वै०)

A		EC dated J-11015/255/2006 IA. II (M) dated 23-03-2016																																								
S.N.	Specific Condition	Compliance Status.																																								
i.	The maximum production from mine at any given time shall not exceed the limit as prescribed in the EC.	<p>As per the discussion held during monitoring of the project and report submitted by PAs, as per the information provided the maximum production from the mine has never exceeded 14 MTY i.e., the limit prescribed in the EC Coal. Coal production since grant of EC is as follows.</p> <table border="1"> <thead> <tr> <th rowspan="2">Year</th> <th colspan="3">Coal Production in (Million T)</th> </tr> <tr> <th>In UP</th> <th>In MP</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>2016-17</td> <td>3.453</td> <td>2.553</td> <td>6.006</td> </tr> <tr> <td>2017-18</td> <td>5.163</td> <td>3.637</td> <td>8.8</td> </tr> <tr> <td>2018-19</td> <td>6.958</td> <td>4.442</td> <td>11.4</td> </tr> <tr> <td>2019-20</td> <td>8.302</td> <td>4.881</td> <td>13.183</td> </tr> <tr> <td>2020-21</td> <td>7.8905</td> <td>6.1095</td> <td>14</td> </tr> <tr> <td>2021-22</td> <td>8.659</td> <td>5.34</td> <td>14</td> </tr> <tr> <td>2022-23</td> <td>9.73</td> <td>5.269</td> <td>15</td> </tr> <tr> <td>2023-24</td> <td>9.26</td> <td>5.74</td> <td>15</td> </tr> </tbody> </table> <p>Being Complied</p>		Year	Coal Production in (Million T)			In UP	In MP	Total	2016-17	3.453	2.553	6.006	2017-18	5.163	3.637	8.8	2018-19	6.958	4.442	11.4	2019-20	8.302	4.881	13.183	2020-21	7.8905	6.1095	14	2021-22	8.659	5.34	14	2022-23	9.73	5.269	15	2023-24	9.26	5.74	15
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ii.	The validity of the life of the mine or as specified in the EIA Notification 2006, whichever is earlier.	<p>PAs agreed with the validity of the EC shall be as specified in the EIA Notification, 2006 and its subsequent amendment.</p> <p>Agreed</p>																																								
iii.	All the measures detailed in Mining Plan and Mine Closure Plan shall be implemented.	<p>As per the discussion held during the project's monitoring and the report submitted by PAs, the Khadia Project has assured that all measures detailed in the Mining Plan and Mine Closure Plan are being implemented.</p> <p>Assured to Comply</p>																																								
iv.	OB from Dudhichua mine shall be used for backfilling of mine void. At the mine closure 39 ha of void will be filled to near ground level.	<p>As per the discussion held during the project's monitoring and the report submitted by PAs, it has been assured that at the mine closure, the 39 ha void will be backfilled to near ground level using OB from the Dudhichua mine.</p> <p>Assured to Comply</p>																																								
v.	The CHP will be completed by October, 2016 which will meet the production of 10 MTPA plus some additional requirements.	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the construction of additional CHP (6 MTY) is completed in March 2018. 10 MTPA plus some additional coal is being dispatched through CHP.</p> <p>Being Complied</p>																																								
vi.	The additional production should be met after completion of CHP.	<p>As stated earlier that the PAs have completed the construction of additional CHP (6 MTY) and commissioned in March 2018. Additional production of coal is being done only after the construction of additional CHP and Khadia Project crossed the 10 MTPA mark in 2018-19 onwards.</p> <p>Being Complied</p>																																								
vii.	Presently road transport of coal to Anpara TPP will be converted to rail dispatch after the completion of the Khadia new CHP and the railway siding at Anpara TPP.	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the new CHP has been linked with the MGR system and the majority of current transport is being done through MGR dispatch.</p> <p>Being Complied</p>																																								
viii.	The proposal for road transport of the	<p>As per the discussion held during the monitoring of the project and</p>																																								

	e-auction coal is up 10 percent of the production is agreed.	report submitted by PAs, it has been found that the Khadia Area is equipped with CHP of 10 MTY, through which coal is being dispatched through merry-go-round (MGR) arrangement. Besides that, infrastructure of other projects of NCL is being utilized for coal transportation through rail mode. Around 2.19 MT / Annum of coal is being dispatched using CHP of Krishnashila project and approx. 2 MT/Annum is being dispatched through Jhingurdah Wharf wall. Further an additional Rapid Loading System (RLS) of 04 MTY capacity is under construction. Being Complied
IX.	The production shall be within the same mining lease area.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the production of coal is being done within the same mining lease area. Being Complied
X.	The OB shall be completely re-handled at the end of the mining.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the PAs have assured to comply this condition and the end of mining. Assured to Comply
XI.	Garland drains be provided.	As per the discussion held during monitoring of the project and report submitted by PAs, it has been found that the PAs have constructed around 14 km length of garland drains to avoid siltation. The present status of the Garland drain is not as per the requirement, it is of utmost important to construct and maintain in all around the OB dumps etc area for better management of the storm water in the above lease. Partially Complied
XII.	Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the PAs abide by this condition. Besides, no major river or nallah passing in to this lease. Not Applicable
XIII.	The land after mining shall be brought back for agriculture purpose.	As stated earlier, above mine is still running. PAs have assured to this condition. Assured to Comply
XIV.	Mine water should be treated for discharge into the lagoon. The quality of the lagoon water shall be regularly monitored and mitigation measures taken.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the PAs are having 38.4 MLD ETP, which is found working during monitoring of the project. Treated water is being used for the sprinkling, firefighting and green belt development purposes. Being Complied
XV.	The CSR cost should be as per the prevalent policy of Ministry of Coal or the Coal India Limited.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the CSR cost is as per prevalent policy i.e. 2% of the average net profit of the immediate preceding three financial years or Rs. 2 per tonne of coal production of previous year whichever is higher. The CSR expenditure of the last 03 years is as under:- 2018-19 = 3.85 crore 2019-20 = 5.66 crore 2020-21 = 5.25 crore 2021-22 = 6.84 Crore

		2022-23 = 5.43 Crore 2023-24 = 7.65 Crore Being Complied
XVI.	Everybody in the core area should be provided with mask for protection against fugitive dust emissions.	As per the discussion held during the monitoring of the project and the report submitted by PAs, it has been found that none of the workers wore dust masks during the monitoring of the project. It is important to ensure 100% compliance with this condition. Not Complied
XVII.	Dusk mask to be provided to everyone working in the mining area.	As per the discussion held during the monitoring of the project and the report submitted by PAs, it has been found that none of the workers wore dust masks during the monitoring of the project. It is important to ensure 100% compliance with this condition. Not Complied
XVIII.	The supervisory staff should be held personally responsible for ensuring compulsory regarding wearing of dust mask in the core area.	As per the discussion held during the monitoring of the project and the report submitted by PAs, it has been found that none of the workers wearing dust masks including those working in the core area during the monitoring of the project. It is important to ensure 100% compliance with this condition. Not Complied
XIX.	People working in the core area should be periodically tested for the lung diseases and the burden of cost on account of working in the coal mining area.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been informed that the periodical health checkup of more than 20% of mine workers is being done annually at the company hospital for compliance with the provisions of The Mine Rules, 1955. Being Complied
XX.	Mining area should be granted by green belt having thick closed thick canopy of the tree cover.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the developed green belt is insignificant. PAs have informed us that the massive green belt drive has been planned, which is accomplished during the incoming monsoon. Partially Complied
XXI.	The embankment constructed along the river boundary shall be of the suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side and stabilized with plantation so as to withstand the peak water flow and prevent water inundation.	There is no river near the mine premises. Not applicable
XXII.	There shall be no overflow of OB into the river and into the agricultural field and massive planation of native species shall be taken up in the area between river and the project.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that there is no river near the mine premises. Non-significant plantation is being done on Overburden dumps. As informed, planation is being conducted by UP Forest department. Partially Complied

XXIII.	<p>OB shall be stacked at two earmarked external OB dumpsites only. The ultimate slope of the dump shall not exceed 28°. Monitoring and management of exclaimd reclaimed dumpsites shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest & Climate Change and its concerned regional office on yearly basis.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, As stated that the height and width of benches in OB dumps are maintained within permissible limits and wherever possible stabilized with plantation. The external as well as internal dumps have not achieved their projected height (500m above MSL). Backfilling and concurrent reclamation is a continuous process. Approx. 161.5 Ha. OB dump area (56 Ha internal and 105.5 Ha external) has been reclaimed up to 30.09.2021 by the plantation through the UP Forest department. The ultimate slope of the dump will not exceed 28". It has been mentioned in the EC that the total of 1255.72 Mm³ of OB shall be stacked at earmarked sites of external dump (258 ha) and internal dump (808 ha.) The height and width of benches in OB dumps are maintained within permissible limits and wherever possible, established limits with plantation. It has been stated that the external as well as internal dumps have not achieved its projected height. Backfilling and concurrent reclamation is a continuous process. Approx. 161.5 Ha OB dump area (56 Ha internal and 105.5 Ha external) has been reclaimed up to 30.09.2021 by the plantation through the UP Forest department. The ultimate slope of the dump will not exceed 28°. As informed, OB Dumping in M.P. state has not achieved the final height. In the U.P. state, total of 21,39,655 sapling (Native species) were planted at Khadia Project from 1987-88 to Sept'21 through the UP Forest Department, Renukoot forest division. PAs have yet not developed a 3-tier plantation on road roadside. It is required to construct a major road at the earliest to control dust emissions within the lease area. In addition to the above, it is of utmost importance to develop three tier planation all along the major road for better attenuation of the dust and CO₂. Management of OB dump is not up to the mark. Density of the plantation in various patches of OB need to re-check, and vacant area will full filled by planting more plant species for proper reclamation of OB.</p> <p>Partially complied</p>
XXIV.	<p>Catch drains and siltation ponds of appropriate size shall be constructed to arrest silt and sediment flow from soil. OB and mineral dumps. The water so collected shall be utilised for watering the mine area, road, green belt development, etc. The drains Shall be regularly desilted and maintained properly. Garland drains (size, gardient and length) and sump capacity shall be designed keeping 50% safety margin over and above the peak sudden rainfall</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the PAs have constructed catch drains/Siltation ponds/retaining walls)/Gabions to arrest silt/sediment flow from the soil. OB and mineral Jumps. The water so collected is created in ETP and utilized for watering the mine area, roads, green belt development, etc. As stated the drains are regularly desilted. Garland drains and sump capacity provide a safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Mine Sump of appropriate capacity is constructed which provides a safety margin over and above the peak sudden rainfall and provides settling of silt material. It has been found that the management of</p>

	and maximum discharge in the area adjoining the mine site. Sump capacity shall also adequate retention the period to allow proper settling of silt material.	OB (active and non-active) is not up to the mark, various issues including benching, slope, the density of the plantation, garland drain, Gabion wall/retaining wall etc need to be re-asses and suitable action for better management and compliance. Partially Complied
XXV.	Dimension of the retaining wall at the toe of the dump and OB benches within the mine to check runoff and siltation shall be based on the rainfall data.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the height of the retaining wall varies from 2 m to 4m depending on the site conditions. Being Complied
XXVI.	Crusher at the CHP of adequate capacity for the expansion project shall be operated with high efficiency bag filters, water sprinkling system shall be provided to check fugitive emissions from crushing operations, conveyor system, haulage roads, transfer points, etc.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the PAs having CHP (04 MTY) of Khadia project is equipped with a Dust extraction system (Cyclone), Dust Suppression system, etc. The CHP is having fully enclosed/covered coal conveying system. Besides, significant dust emission in the above CHP has been observed, the efficiency of the sprinkler and dust extraction system needs to be re-assessed and suitable action will be taken on a priority basis for controlling dust emission in the CHP area. Partially Complied
XXVII.	Drills shall be wet operated.	As per the discussion held during monitoring of the project and report submitted by PAs, it has been stated that the drills are either wet operated and /or are provided with highly effective dust extractors, guards & dust collectors. Being Complied
XXVIII.	The project authorities shall undertake regular repairing and tarring of roads used for mineral transportation. A 3-tier green belt comprising of a mix of native species shall be developed all along the major approach roads.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the PAs have yet not constructed (cemented or black topped) the all internal road used for transportation of mineral in the mine area. Very small patch of major road has been constructed so far. PAs have yet not developed 3-tier planation on road side. It is required to construct major road at earliest for controlling of dust within the lease area. In addition to above it is utmost important to developed three tier planation all along the major road for better attenuation of the dust and CO ₂ . Not complied
XXIX.	Controlled blasting shall be practiced with use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders shall be implemented.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs are using controlled blasting with use of delay detonators in between 01:00 PM to 02:00 PM. The ground vibrations are regularly monitored and kept controlled. Fly rocks are checked and blasting shelters are used. Being Complied
XXX.	A Progressive afforestation plan shall be implemented at the end of mining, which includes reclaimed External OB dump area (258 ha), Internal OB dump area (808 ha) and Green belt (49 ha) and in township located outside the lease by planting native species in	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been mentioned in the EC that the total of 1255.72 Mm ³ of OB shall be stacked at earmarked sites of external dump (258 ha) and internal dump (808 ha.) The height and width of benches in OB dumps are maintained within permissible limits and wherever possible, established limits with plantation. It has been stated that the external as well as internal dumps have not

	<p>consultation with the local DFO/Agriculture Department. The density of the trees shall be around 2500 plants per ha. Massive plantation shall be carried out in open spaces in and around the mine and a 3-tier avenue plantation along the main approach roads to the mine.</p>	<p>achieved their projected height. Backfilling and concurrent reclamation is a continuous process. Approx. 161.5 Ha OB dump area (56 Ha internal and 105.5 Ha external) has been reclaimed up to 30.09.2021 by the plantation through UP Forest department. The ultimate slope of the dump will not exceed 28°. As informed, OB Dumping in M.P. state has not achieved the final height. In U.P. state, a total of 21,39,655 saplings (Native species) were planted at Khadia Project from 1987-88 to Sept'21 through the UP Forest Department, Renukoot forest division. PAs have yet not developed a 3-tier plantation on the side. It is required to construct a major road at the earliest to control dust emissions within the lease area. In addition to the above, it is of utmost importance to develop a 3-tier plantation all along the major road for better attenuation of the dust and CO₂. Management of the OB dump is not up to the mark. The density of the plantation in various patches of OB needs to be re-checked, and the vacant patches will be filled by planting more plant species for proper reclamation of OB.</p> <p>Partially complied</p>
XXXI.	<p>An estimated total 1255.72 Mm³ of OB will be generated during the entire life of the mine. Out of which 254.33 Mm³ of OB will be dumped in two external OB Dumps an earmarked area covering 258 ha of land. 1001.72 Mm³ of will be tow internal OB dump in covering an area of 808 ha. The maximum height of external OB dump will not exceed 28 degrees. Monitoring and management of reclaimed dump sites shall continue till the vegetation becomes self-submitted to MOEFCC and its Regional Office on yearly basis.</p>	<p>As per the discussion held during monitoring of the project and report submitted by PAs, it has been mentioned in the EC that the total of 1255.72 Mm³ of OB shall be stacked at earmarked sites of external dump (258 ha) and internal dump (808 ha.) The height and width of benches in OB dumps are maintained within permissible limits and wherever possible, established limits with plantation. It has been stated that the external as well as internal dumps have not achieved their projected height. Backfilling and concurrent reclamation is a continuous process. Approx. 161.5 Ha OB dump area (56 Ha internal and 105.5 Ha external) has been reclaimed up to 30.09.2021 by the plantation through the UP Forest department. The ultimate slope of the dump will not exceed 28°. As informed, OB Dumping in M.P. state has not achieved the final height. In U.P. state, a total 21,39,655 saplings (Native species) were planted at Khadia Project from 1987-88 to Sept'21 through the UP Forest Department, Renukoot forest division. PAs have yet not developed a 3-tier planation on the side. It is required to construct the major road at the earliest for controlling dust emissions within the lease area. In addition to the above, it is of utmost important to develop three-tier plantations all along the major road for better attenuation of the dust and CO₂. Management of OB dump is not up to the mark. The density of the plantation in various patches of OB needs to be re-checked, and the vacant area will filled by planting more plant species for proper reclamation of OB. As per the record, PAs are regularly submitting the six monthly compliance reports to this office.</p> <p>Partially complied</p>
XXXII.	<p>The proponent should prepare restoration and reclamation plan for the degraded area. The land be used in a productive and sustainable manner.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the restoration and reclamation of the degraded area will be restored as per Mine Closure Plan. The land will be used in a productive and sustainable manner.</p>

		Assured to Comply																							
XXXIII.	Compensatory Ecological & Restoration of waste Land other degraded land and OB dumps in lieu of breaking open the land be carried out.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the compensatory Ecological & Restoration of wasteland, other degraded land, and OB dumps instead of breaking open the land is being taken up on a regular basis. It is required to improve OB management including planting of more native species and improving the density of the plant. Partially Complied																							
XXXIV.	The mining should be phased out in sustainable manner. No extra overburden dumps are permitted.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the mining is being done sustainably as per the approved mine plan. No extra overburden dumps will be created within the lease area. Being Complied																							
XXXV.	No groundwater shall be used for mining operations.	As per the discussion held during monitoring of the project and report submitted by PAs, it has been found that the PAs have obtained permission for the drawl of water from Rihand reservoir of the G.B. Pant Sagar vide letter no-649-CU-11 / NTPC / 79 dated 13.03.1979, which is being used for mining operation etc. NO groundwater will be used. Being Complied																							
XXXVI.	OB the total quarry area of 1003 ha. the backfilled quarry area of 808 ha shall be reclaimed with plantation and a void of 39 ha which is proposed to gently sloped and stabilised with plantation/afforestation by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees shall be around 2500 plants per ha.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the total quarry area of 1003 ha. the backfilled quarry area of 808 ha will be reclaimed with plantation and at the mine closure. As informed, around 39 ha of the void will be filled to near and ground level by OB from Dudhichua Mine as per specific condition no. iv of this EC. Being Complied																							
XXXVII.	Regular monitoring of groundwater level and quality shall be carried out by establishing a network of existing wells and construction of new piezometers. The monitoring for quantity shall be done four times a year in pre-monsoon (May). Monsoon (August). Post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected shall be submitted to the Ministry of Environment, Forests & Climate Change and to the Central Pollution Control Board quarterly within one month of monitoring.	As per the discussion held during monitoring of the project and report submitted by PAs, it has been found that the PAs have 6 piezometers. Regular monitoring of groundwater level and quality is carried out through dug wells and piezometers four times a year. <table border="1"> <thead> <tr> <th rowspan="2">Well</th> <th colspan="3">Water level in m bgl (Winter Season)</th> </tr> <tr> <th>Feb'22</th> <th>Feb'23</th> <th>Feb'24</th> </tr> </thead> <tbody> <tr> <td>Khadia Basti</td> <td>3.10</td> <td>3.30</td> <td>3.30</td> </tr> <tr> <td>Khadia DAV</td> <td>2.10</td> <td>2.10</td> <td>2.00</td> </tr> <tr> <td>Khadia</td> <td>1.95</td> <td>1.55</td> <td>1.10</td> </tr> <tr> <td>Chilkadand</td> <td>4.70</td> <td>4.30</td> <td>4.55</td> </tr> </tbody> </table> Being Complied	Well	Water level in m bgl (Winter Season)			Feb'22	Feb'23	Feb'24	Khadia Basti	3.10	3.30	3.30	Khadia DAV	2.10	2.10	2.00	Khadia	1.95	1.55	1.10	Chilkadand	4.70	4.30	4.55
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XXXVIII.	The Company shall put up artificial groundwater recharge measures for augmentation of groundwater resource in case monitoring indicates a decline in	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the above mine is situated in hilly terrain. Mine & rainwater are collected in sufficient capacity in the mine sump and one large size pond for ground water																							

	water table. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.	recharge. The rainwater harvesting has been done at eight places including the administrative building (GM office). Besides, the groundwater level (by 6 piezometers) & quality of nearby areas is regularly being monitored. As informed, the water requirement of the nearby village(s) is being provided by the project. Being Complied
XXXIX.	Sewage treatment plant shall be installed in the existing colony. ETP shall also be provided for workshop and CHP wastewater.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the PAs have Sewage Treatment Plan (1.5 MLD) in the colony and Effluent Treatment Plant (38 MLD) in mines. During monitoring both treatment facilities are found working. Workshop mine water and CHP waste Water are being treated at ETP and the treated water is being reused in the mine. The spillage discharge conforms to GSR 742(E) dated 25.09.2000 standards for Coal mines. Being Complied
XL.	Besides carrying out regular periodic health check-up of their workers. 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment. If any, through a specialized agency/institution within the District/State and the results reported to this Ministry and to DGMS.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the occupational health check of 20% of mine workers is being done annually at the company hospital in compliance with the provisions of the Coal Mine Rules. Besides this, a Work order has been issued to SMHRI institute for carrying out regular periodic health check-ups of 10% of the workers engaged in Khadia Area, NCL. Being Complied
XLI.	Land austeers shall be compensated as per the norms laid out R&R Policy of CIL or the National R&R Policy or RAR Policy of the State Government whichever is higher	As per the information submitted it has been found that the no Project affected families – 767, Cost of R&R – land compensation c house, well, tree compensation cost etc. 169.52 lakhs, Cost Rehabilitation in the form of land/house, etc. Rs. 306.8 Lakhs. Complied
XLII.	For monitoring land use pattern and for post mining and use a time series of land use maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEFCC and its concerned Regional office.	As per the discussion held during monitoring of the project and report submitted by PAs, it has been found that the digital processing of the entire lease area using remote sensing technique is done by CMPDIL Ranchi. The latest report for the year 2020 published in March 2021 has also been uploaded on the website of NCL, www.nclcil.in . Being Complied
XLIII.	A detailed Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment Forests & Climate Change within 6 months of grant of Environmental Clearance.	As stated earlier the approved mine closure plan for Rs. 16933.47 Lakhs closure cost has already been submitted to RO-MOEF&CC, Lucknow on 31.05.2016 and The approved mine plan and mine closure plan for 15 MTPA has been submitted to the Regional Office of MoEF&CC vide letter dated 28.11.2022. Complied
XLIV.	The project authorizes shall in consultation with the Panchayats of the local villages and administration identify scio-economic and welfare measures	As per the discussion held during the monitoring of the project and report submitted by PAs, as informed, PAs remain in consultation with the Panchayats of local villages and administration to identify socio-economic and welfare measures for CSR activities. As stated

	under CSR to be carried out over the balance life of the mine.	earlier, PAs are providing drinking water in nearby villages etc. Being Complied																											
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XLV.		Coal India has an approved Corporate Environmental Policy. Complied																											
	a) The Company shall have a well laid down Environment Policy approved by the Board of Directors.																												
	b) The Environment Policy shall prescribe for standard operating process/procedures to bring into focus any infringement/ deviation/ violation of the environmental or forest norms/conditions.	The objective of approved Corporate Environment Policy states for compliance of conditions stipulated in Environmental Clearance/Forest Clearance/ or any other statutory conditions issued by regulatory agencies. Complied																											
	c) The hierarchical system o Administrative Order of the company to deal with environmental issues and for ensuring compliance with the environmental clearance conditions shall be furnished.	As per the discussion held during monitoring of the project and report submitted by PAs, as informed, at the area level, the Environment Cell is headed by the Staff Officer (Mining) who directly reports to the General Manager, Khadia Project. At Northern Coalfields Limited H. Qtrs. a full-fledged Environment Management Department is headed by the General Manager (environment) under the control of the Director (Tech. /P&P) who directly reports to the CMD. NCL. Being Complied																											
	d) To have proper checks and balances, the company shall have a well laid down system of reporting of non-compliances/violations of environmental norms to the Board of Directors of the company and/or shareholders or stakeholders at large.	As stated earlier, PAs are having well laid down EMC cell, who is taking care of Environmental compliance. Besides, Northern Coalfields Limited is an ISO 14001:2015 certified company which automatically provides platform for management review. Being Complied																											
General Conditions																													
I.	No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment, Forest & Climate Change.	As per discussion held during monitoring of the project and report Env. Clearance letter no. J-11015/255/2006-IA-II(M) dated 07.02.2024 has been issued from MOEF for Khadia Expansion Project (15MTY). No change in mining technology and scope of work will be made without prior approval of the Ministry of environment and Forests submitted by PAs, it has been noticed that the Being Complied																											
II.	No change in the calendar plan of production for quantum of mineral coal shall be made.	PAs have assured that the no change in the calendar plan including excavation & quantum of mineral coal will be made.																											
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III.	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for PM ₁₀ , PM _{2.5} , SO ₂ , and NO _x monitoring location of the stations shall be decided based on the meteorological data. Topo-graphical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board, Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc. carried out least once in six months.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the PAs have selected four ambient air quality (AAQ) monitoring stations established in the care zone, and four ambient air quality monitoring stations are established in the buffer zone for SPM, RPM, SO ₂ , NO _x and heavy metal monitoring. As per the submitted analysis report data of various parameters are found within the permissible limits. Besides, values of SPM, RPM & PM _{2.5} in various locations are found above the permissible limits. It is required to take suitable measures for its control. Additionally, it has been found that the third-party monitoring of the various parameters is being done by the centrally located Environmental laboratory of CMPDIL Jayant, which is neither NABL accredited nor MOEF&CC accredited laboratory. It is required to conduct third-party analysis only by MOEF&CC accredited or NABL accredited laboratory.																																																																				
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independent laboratories, recognized under the PPA rules, 1986 shall be furnished as part of compliance report.

for its controlling. Additionally, it has been found that the third party monitoring of the various parameters is being done by centrally located Environmental laboratory of CMPDIL Jayant, which is neither NABL accredited nor MOEF&CC accredited laboratory. It is required to conduct third party analysis only by MOEF&CC accredited or NABL accredited laboratory.

Core Zone (29/30.03.2022)						
Locations	SPM	RPM	PM _{2.5}	SO ₂	NO _x	PM ₁₀
KHA1	817	478	111	37	45	-
KHA2	804	536	86	40	48	-
KHA3	-	-	13 1	35	45	300
KHA4	-	-	96	38	43	263
Buffer Zone						
Locations	PM ₁₀	PM _{2.5}	SO ₂	NO _x		
KHA5 (30/31.03.2022)	233	102	35	42		
BA3 (24/25.03.2022)	191	41	33	42		
CWA2 (29/30.03.2022)	236	30	36	45		
KSA4 (25/26.03.2022)	86	37	32	37		

Partially Complied

V. Adequate measures shall be taken for control of noise levels below 85 dB(A) in the work environment Workers engaged in blasting and drilling operations, of HEMM etc. shall be provided with ear plugs/muffs.

As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted noise level analysis on regular basis. As per the submitted analysis report dated 20.09.2024 data of noise level are found within the permissible limits.

S. No	Zone	Date of recording	Day Time	Night Time
Station Name: Mine Site – KHN1				
1	Industrial	20.09.2024	69.7	60.4
Station Name: OB W/Shop – KHN2				
1	Industrial	20.09.2024	72.8	60.1
Station Name: Coal W/Shop – KHN3				
1	Industrial	18.09.2024	72.0	61.3
Station Name: Colony – KHN4				
1.	Residential	20.09.2024	47.4	39.0

Being Complied

VI. Industrial wastewater workshop and wastewater from the mine shall be properly collected treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended form time to time before discharge. Oil and grease trap shall be installed before discharge of workshop

As stated earlier that the PAs are having ETP of 38 MLD (38 MLD commissioned on 21.08.2001 for Rs. 1.66 Cr) for the treatment of the industrial waste water including workshop, CHP and waste water from the mine. Treated water is being conform to the prescribed standards. Besides, oil and grease trap has also been installed.

Being Complied

effluents.		First Fortnight data			
Parameters	Sampling station & sampling date/time				
	KHW1 (Inlet of ETP)	KHW2 (Outlet of ETP)	KHW5 (Inlet of STP)	KHW3 (Outlet of STP)	
	04.03.2022	04.03.2022	04.03.2022	04.03.2022	
	4:35PM	4:38PM	4:55PM	5:00 PM	
TSS	215	83	147	93	
pH	7.30	8.04	7.21	7.24	
Oil & Grease	14	8	8	BDL(<4)	
COD	144	87	101	66	
BOD	24	12	54	24	
Parameters	Second Fortnight data				
	Sampling station & sampling date/time				
	KHW1 (Inlet of ETP)	KHW2 (Outlet of ETP)	KHW5 (Inlet of STP)	KHW3 (Outlet of STP)	
	21.03.2022 4:35 PM	21.03.2022 4:38PM	21.03.2022 4:55PM	21.03.2022 5:00 PM	
TSS	245	68	158	92	
pH	7.80	8.21	6.92	7.12	
Oil & Grease	12	7	7	BDL(<4)	
COD	152	83	95	52	
BOD	20	08	50	18	
Being Complied					
VII.	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transporting the mineral shall be covered with tarpaulins and optimally loaded.		As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the vehicular emissions are kept under control by regular maintenance of vehicles. All used vehicle having valid PUC certificate. Major coal transport is made through MGR railway system. Sometimes vehicles are also used for transporting the mineral and are optimally loaded and kept covered. Being Complied		
VIII.	Monitoring of environmental quality parameters shall be carried out through the establishment of adequate number and type of pollution monitoring and analysis equipment in constricton with the State Pollution Control Board and data got analyzed through a laboratory recognized under EPA Rules, 1986.		As per the discussion held during the monitoring of the project and report submitted by PAs. As stated earlier in the PAs having four monitoring stations it has been found that the third-party monitoring of the various parameters is being done by centrally located Environmental laboratory of CMPDIL Jayant, which is an accredited laboratory. Being Complied		
IX.	Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.		As per the discussion held during the monitoring of the project and the report submitted by PAs, it has been found that none of the workers wore dust masks during the monitoring of the project. It is important to ensure 100% compliance with this condition. Partially Complied		
X.	Occupational health surveillance		As per the discussion held during monitoring of the project and		

	programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed and records maintained thereof. The quality of environment due to outsourcing and the health and safety issues of the outsourced manpower should be addressed by the company while outsourcing.	report submitted by PAs, it has been stated that the periodic medical health check-up of mine personnel is done regularly and records are maintained in the prescribed form. Besides, majority of the field and off field officer are not wearing required PPEs likes, safety shoes, helmet, dust mask etc. It is utmost important to ensure 100% compliance on Safety. Partially Complied										
XI.	A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.	As per discussion held during monitoring of the project and report submitted by PAs, it has been found that the PAs are having dedicated Environmental Management Cell (EMC) is headed by the Staff Officer (Mining) who is directly reporting to the General Manager. Khadia Project At Northern Coalfields Limited Head Qtrs. a with responsibility and accountability to ensure compliance of EC conditions. Being Complied										
XII.	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.	As per the discussion held during the monitoring of the project and report submitted by PAs, as informed, new cost code has been generated in this regard and funds for environmental protection measures have been earmarked. Year-wise expenditure mentioned in the environmental statement is being submitted to MoEF/SPCBs every year. In FY 2020-21. A total of 8.48 Cr rupees were spent on environmental protection measures. Being Complied										
XIII.	The Project authorities shall advertise at least in two local newspapers widely circulated around the project. one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the Ministry of Environment, Forests & Climate Change at http://envfor.nic.in .	As per the record, PAs had advertised expansion of the project from 10 MTY to 14 MTY has been published in four local newspapers after 7 days (almost after one month) of grant of EC. details of which are as follows: <table border="1"> <thead> <tr> <th>Newspaper</th> <th>Date of publication</th> </tr> </thead> <tbody> <tr> <td>Dainik Jagran. Rewa</td> <td>06.04.2016</td> </tr> <tr> <td>Rashtriy Jagran, Varanasi</td> <td>07.04.2016</td> </tr> <tr> <td>Amar Ujala. Varanasi-</td> <td>07.04.2016</td> </tr> <tr> <td>Dainik Bhaskar. Satna-</td> <td>07.04.2016</td> </tr> </tbody> </table> Not Complied	Newspaper	Date of publication	Dainik Jagran. Rewa	06.04.2016	Rashtriy Jagran, Varanasi	07.04.2016	Amar Ujala. Varanasi-	07.04.2016	Dainik Bhaskar. Satna-	07.04.2016
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XIV.	A copy of the environmental clearance letter shall be marked to concern Panchayat/Zila Parishad. Municipal Corporation or Urban local body and local NGO. if any, from whom any suggestion/representation has been received while processing the proposal. A copy of the clearance letter shall also be displayed on company's website.	As informed, copy of the environmental clearance letter has been submitted to concern Panchayats. Municipal corporation and local administration. it has been found that the PAs has been uploaded EC and six monthly compliance report, monitoring report, Environmental statement on company website https://nclcil.in/detail/890185/environment-policy-and-management Complied										

XV.	A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office. District Industry Sector and Collector's Office/Tehsildar's Office for 30 days.	As informed, copy of the EC letter has been provided to the offices of MPPCB and PPCB both. District Industry Sector and Collector's Office/Tehsildar's Office for more than 30 days. Complied
XVI.	The clearance letter shall be uploaded on the company's website. The compliance status of the stipulated environmental clearance conditions shall also be uploaded by the project authorities on their website and updated at least once every six months so as to bring the same in public domain. The monitoring data of environmental quality parameter (air, water, noise and soil) and critical pollutant such as PM ₁₀ PM _{2.5} SO ₂ and NO _x . (ambient) and critical sectoral parameters shall also be displayed at the entrance of the project premises and mine office and in corporate office and on company's website.	As per discussion held during monitoring of the project and report submitted by PAs, it has been found that the PAs has been uploaded EC and six monthly compliance report, monitoring report, Environmental statement on company website https://nclcil.in/detail/890185/environment-policy-and-management Being Complied
XVII.	The project proponent shall submit six monthly compliance reports on status of compliance of the stipulated environmental clearance conditions (both in hard copy and in e-mail) to the respective Regional Office of the Ministry, respective Zonal Office's of CPCB and the SPCB.	As per record, PAs are regularly submitting the six monthly compliance report to this office on regular basis. Being Complied
XVIII.	The Regional Office of this Ministry located in the Region shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/information/monitoring reports.	During monitoring of the project PAs are providing full support to undersigned. Being Complied
XIX.	The Environmental statement for each financial year ending 31 March in Form -V is mandated to be submitted by the project proponent for the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be uploaded on the company's website along with the	As per discussion held during monitoring of the project and report submitted by PAs, it has been found that the PAs has been uploaded EC and six monthly compliance report, monitoring report, Environmental statement on company website https://nclcil.in/detail/890185/environment-policy-and-management . Besides, regular submission of the Environmental statement to this office. Being Complied

	status of compliance of EC conditions and shall be sent to the respective Regional Offices of the MoEF&CC by e-mail.	
5.	The proponent shall abide by all commitments and recommendations made in the EIA/EMP report, presentation to the EAC and also the issues raised during Public Hearing.	As per discussion held during monitoring of the project and report submitted by PAs, it has been found that the PAs are comply or in process of complying the commitments & recommendation made in EIA and EMP of the project. Being Complied
6.	The proponent is required to obtain all necessary clearance/approvals that may be required before the start of the project. The Ministry or any other competent authority may stipulate any further condition for environmental protection.	The project abides by this condition.
7.	The Proponent shall setup an Environment Audit cell with responsibility and accountability to ensure implementation of all the EC Condition.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the PAs are having dedicated Environmental Management Cell with responsibility and accountability to ensure compliance of EC conditions. Being Complied
8.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	PAs agree with this condition
9.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act. 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India/High Courts and any other Court of law relating to the subject matter. The proponent shall ensure to undertake and provide for the costs incurred for taking up remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.	PAs agree with this condition.
10.	Any appeal against this environmental clearance shall lie with the National	PAs agree with this condition.

	Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.													
11.	This EC is in supersession to the earlier EC granted to the project vide letter No. J-11015/255/2006-IA.II (M) dated 10 th April, 2007 for 10 MTPA in an area of 1640 ha.	PAs agree with this condition.												
EC NO. J-11015/ 255 / 2006 - IA.II(M) dated 27.07.2022 (15 MTPA)														
I.	PP shall submit certified compliance report of EC vide no. F. No. J-11015/255/2006-IA.II(M) dated 23.03.2016 granted for total 40 % expansion, along with EIA/EMP report, prepared based on standard ToRs for the additional capacity of 10 % on PARIVESH portal within six months of enhancement of production beyond 40 %.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the certified compliance report for EC of 14 MTPA and EIA/EMP report for 15 MTPA prepared based on Standard ToRs has been submitted to MoEF&CC through Parivesh Portal on 18.01.2023. Complied												
II.	In view of above (i), Ministry shall ascertain the adequacy of the proposed environmental safeguards and stipulate necessary conditions, if required, which shall be monitored as a part of the EC compliance monitoring.	The project agrees to this condition.												
III.	PP shall obtain necessary prior consent for enhanced capacity from state pollution control board under Air & Water Act.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found PAs have obtained CTO from both UPPCB and MPPCB under Air & Water Act for enhanced production. The details of CTO are as follows. <table border="1"> <thead> <tr> <th>SN</th> <th>SPCB</th> <th>Consent No.</th> <th>Valid up to</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>MPPCB</td> <td>AW-58998 dated 05.10.2023</td> <td>31.12.2024</td> </tr> <tr> <td>2</td> <td>UPPCB</td> <td>166971 issued on 12.12.2022</td> <td>31.12.2024</td> </tr> </tbody> </table> Being Complied	SN	SPCB	Consent No.	Valid up to	1	MPPCB	AW-58998 dated 05.10.2023	31.12.2024	2	UPPCB	166971 issued on 12.12.2022	31.12.2024
SN	SPCB	Consent No.	Valid up to											
1	MPPCB	AW-58998 dated 05.10.2023	31.12.2024											
2	UPPCB	166971 issued on 12.12.2022	31.12.2024											
IV.	Environmental quality parameters arising out of proposed expansion shall be within the prescribed norms and same shall be maintained as per prescribed norms.	As per the discussion held during the monitoring of the project and report submitted by PAs. As per the submitted analysis report Environmental quality parameters arising out of the expansion from 14 MTPA to 15 MTPA are kept within prescribed norms and shall be maintained. Being Complied												
V.	Hon'ble Supreme Court in an Writ Petition(s) Civil No. 114/2014, Common Cause vs Union of India &	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found PAs have prepared a mine plan and mine closure plan for 15 MTPA (Approved by NCL Board on 30.05.2022). As per the mine plan of 15 MTPA, out of a												

<p>Ors vide its judgement dated 08th January 2020 has directed the Union of India to impose a condition in the mining lease and a similar condition in the environmental clearance and the mining plan to the effect that the mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. Compliance of this condition after mining activity is over at the cost of mining lease holders/ project proponent.</p>	<p>total 1640 Ha lease hold area, the plantation will be done in around 1378 Ha. The cost of this plantation shall be borne by NCL. Plantation is continuously being done through the UP forest department. In FY 2023-24, plantation on 14.39 Ha of overburden area has been completed up to Sep'23. In FY 2024-25, plantation on 7.27 Ha of overburden dump area has been carried out by UP forest department.</p> <p>Being Complied</p>
<p>VI. All other terms and conditions as prescribed in Ministry's letter dated 10.04.2007 and 23.03.2016 shall remain the same and need to be complied by PP.</p>	<p>All other terms and conditions as prescribed in the Ministry's EC letter dated 10.04.2007 and 23.03.2016 are being complied with.</p>
<p>Additional Specific Conditions as the area falls under critically polluted area</p>	
<p>I. Transportation of material by rail/conveyor belt shall be implemented</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found PAs is currently equipped with Coal Handling Plants of 04 MTPA and 06 MTPA, through which coal is being dispatched through a Merry-Go-Round Arrangement. In addition to this, currently approx. 2.19 MTPA of coal is being dispatched through Krishnashila CHP and approx. 02 MTPA is being dispatched through the Jhingurdah Wharf wall.</p> <p>Being Complied</p>
<p>II. Encourage use of cleaner fuel in trucks, if the roads required to be widened up to the nearest railway siding, the same be constructed to avoid traffic congestion.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found PAs is equipped with three nos. of draglines, which are not only electricity driven but also reduce truck movement (which would otherwise be required for transportation of overburden). Besides, a maximum of coal is being transported through Coal Handling Plants of 04 MTY and 06 MTY and are electricity driven, which also reduces truck movement. Besides, dumper/truck using in the mine is still not using cleaner fuel. It is required to take suitable measures to use of cleaner fuel in the truck/dumper.</p> <p>Partially Complied</p>
<p>III. Increase green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs. As per the mine plan of 15 MTPA, out of total 1640 Ha lease hold area, plantation will be done in around 1378 Ha. The plantation is continuously being done through the UP forest department. In FY 2023-24, plantation on 14.39 Ha of</p>

		<p>overburden area has been carried out up to March'24. In FY 2024-25, plantation on 7.27 Ha of OB dump is to be carried out by UP forest department. It is required to strengthen the green belt by plating only native species plant all along the mine lease area and on OB dump area on priority basis.</p> <p>Partially Complied</p>
IV.	Green belt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc. shall be implemented.	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found development of the green belt outside the project premises is being done by M/s Northern Coalfields Limited. It is to mention that in FY 2024-25, the plantation was carried out in Renukoot Forest Department on 100 Ha and in Singrauli Forest Division on 270 Ha. It is required to select native species with broad eaves and long-life plants for better attenuation of the dust and CO₂.</p> <p>Partially Complied</p>
V.	Assessment of carrying capacity of mine and road transportation shall be done as per the state plan/ instructions.	<p>It has been stated that the carrying capacity of the mine and traffic study is being done through the Central Mine Planning Design Institute and is likely to be completed by January 2025.</p> <p>Being Complied</p>
VI.	Reuse / recycle of treated waste water shall be implemented as feasible with latest technology. Zero liquid discharge concept may be adopted.	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the mine water is being re-sued for settling for spraying on haul roads, firefighting, green belt development etc. Zero discharge condition is being maintained. Besides, Waste generated from colony premises is being treated in Sewage Treatment Plant of 1.5 MLD capacity and based on Moving Bed Biofilm Reactor (MBBR) and Dual Media Filter & Activated Carbon Filter and treated water is being used in horticulture.</p> <p>Being Complied</p>
VII.	PP to install continuous monitoring station for ambient air quality and also continuous effluent quality in ETP shall be installed. Data so generated shall be linked with respective SPCB and CPCB websites.	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found PAs has already installed one no. of continuous ambient air quality monitoring station with connectivity to CPCB and SPCB portal. However, it has been found that the CEQMS has been installed in ETP of Khadia Area, NCL. However, the connectivity of the installed CEQMS with the SPCB and CPCB server is in progress. It is required to expedite the above work.</p> <p>Partially Complied</p>
VIII.	A detailed water harvesting plan may be prepared by the project proponent for water augmentation and submitted to Regional Office of MoEF&CC.	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found PAs are currently equipped with 07 nos. of rainwater harvesting structures.</p> <p>Being Complied</p>
IX.	The project proponent shall install STP for generated domestic wastewater and should meet for discharge standards	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found PAs are equipped with a sewage treatment plant of 1.5 MLD capacity, and treated water is being reused in horticulture.</p> <p>Being Complied</p>
X.	More stringent norms for management of hazardous waste like oil container,	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the generated</p>

ETP sludge etc shall be adopted. The waste generated should be preferably utilised in co-processing.

municipal solid waste from the township, is being addressed by the Solid Waste Management Rules, 2016 and Hazardous Wastes generated in the mines are being addressed in accordance to the Hazardous & Other Waste Management Rules, 2016. Brief details of the Hazardous Wastes generated in the mine and their treatment methods are as given below:

Type of HW	Mode of Disposal
Used or Spent Oil (Sch I, Cat. 5.1)	Sold to Authorized Re Processors/Recycler
Wastes or residues containing oil (Sch I, Cat. 5.2)	Being disposed of through authorised disposal facility.

However, it has been found that the hazardous waste handling and management is very pathetic on the project site. It seems all concerns involving its management are unfamiliar with the Hazardous waste authorization handling and its management Rules, Guidelines, etc. It is of utmost importance to organize training for officers/workers involved in its handling and management. In addition to the above, spillage of waste lubricating oil, etc can be collected and stored in the dedicated drum, and the storage area can be repaired/constructed as per the Guidelines. In addition to the above It has also been found that every dumper/machinery etc vendor has their own workshop, where a significant amount of waste lubricating oil etc. considered as hazardous waste, has been thrown/spilled. For better hazardous waste management at the project level, it is required to accommodate all vendors in demarcated cemented areas places, etc. and generated ETP sludge is being dumped with OB, without consulting with the UPPCB/CPCB. It is required to dispose of ETP sludge as per the CPCB guidelines.

Not Complied

XI. Monitoring of compliance of EC conditions may be submitted with third party audit every year.

As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the third-party audit by the team of ICFRE Dehradun was held in December '2021 and the report was received in Jan'23. Further, a third-party audit was carried out by the Institute for Environmental Management, Ranchi, Jharkhand on 28.05.2024 and the final report was submitted by the institute on 24.09.2024.

Being Complied

XII. Fund allocation for Corporate Environment Responsibility (CER) which is at least 1.5 times as per OM of 1st May 2018 may now be considered as 1.5 times of fund allocated on commitment made during public consultation process for incorporating

As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the expenditures incurred on these machines are tabulated below.

in EIA-EMP for deliberation of EAC and item wise details along with time bound action plan shall be prepared and submitted to the Ministry's regional office.

SN	Activity	Financial Year	Expenditure incurred
1	Development of truck-mounted fog canon	Procured in 2019-20 and currently operational	43.54 lakhs
2	Development of vacuum based sweeping machine	Procured in 2019-20 and currently operational	53.71 Lakhs
3	Development of self-propel road sweeping machine	Procured in 2020-21 and currently operational	138 Lakhs
4	Development of additional truck-mounted fog canon	Hired in 2022-23	51.88 Lakhs/Annun including diesel cost

	For the year ended 31.03.2024	For the year ended 31.03.2023 (Rs in crore)
Power Expenses	58.70	58.33
Repair and Maintenance	-	-
Building	13.24	11.82
Plant and Machinery	24.61	27.78
Others	0.99	0.71
Travelling Expenses	0.95	1.34
Training Expenses	0.01	0.07
Telephone and Internet	0.11	0.16
Advertisement and Publicity	0.22	0.33
Freight Charge	-	-
Demurrage	-	-
Under Loading Charges	1.21	0.29
Coal Sampling Charge	3.98	6.03
Security Expenses	12.90	10.65
Service Charge of CIL	76.39	59.99
Legal Expenses	0.03	-
Consultancy Charge	-	-
Consultancy Charge to CMPDIL	11.22	9.08
Loss on sale / Discard / Surveyed of Assets	0.36	0.04
Auditor's Remuneration & Expenses	-	-
For Audit Fee	-	-
For Taxation Matters	-	-
For other Services	-	-
For Reimbursement of Exps	-	-
Internet & other Audit Expenses	0.29	0.30
Rehabilitation Charges	9.45	8.93
Lease Rent & Hiring Charges	9.31	8.49

Rates and Taxes	2.99	2.69
Insurance	0.25	0.11
Loss on exchange rate variance	0.49	0.30
Rescue / Safety Expenses	0.58	1.05
Siding Maintenance charge	-	-
R & D and survey Expenses	-	-
Envir.& Tree Plantation Expenses	4.66	3.94
CSR Expenses	4.32	5.43
Donations Rewards & Grant	-	-
Provisions	0.09	0.71
Write off (Net of pat provisions)		
Miscellaneous Expenses	121.26	4.95
Total	358.61	223.52

Besides, above it is required to submit the expenditure incurred under CER to this office.

Partially Complied

EC NO. J-11015/ 255 / 2006 - IA.II(M) dated 07.02.2024 EXPANSION of PROJECT (15 MTPA)

i.	PP shall commission the additional Rapid Loading System (Silo) of 4.0 MTPA before December, 2024 in addition to the existing coal transportation facility (with 2 nos. of CHPs with Silo loading facility of 10.0 MTPA) having Merry Go-Round (MGR) arrangement.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that a work order for construction of CHP/ RLS of 04 MTPA capacity has been issued to M/s S.K. Samanta & Co. Pvt. Ltd. On 08.01.2024. Further, a site handover letter has been issued to M/s S.K. Samanta & Co. Pvt. Ltd. On 15.03.2024, with the date of start of work as 17.03.2024, The work of construction of the Rapid Loading System has been started and the remaining CHP of 04 MTPA and 06 MTPA is under operation. It is required to speed up the construction of Rapid Loading system. Partially Complied
ii.	PP shall use the mechanized system for 13.5 MTPA (i.e. -90% of 15MTPA) and for the rest 1.5 MTPA (i.e. ~10 % of 15MTPA) by road through automatic truck loading system linked with SILO arrangement. Accordingly, SPCB shall issue the CTO.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs are equipped with 02 nos. of Coal Handling Plants (CHP) with a total dispatch capacity of 10 MTPA (04 MTPA + 06 MTPA), through which coal is being dispatched through Merry-Go-Round system (A derivative of rail transport). Further, coal is also being dispatched through Jhingurdah Wharfwall and Krishnshila CHP. Khadia Project is committed towards reduction in coal transport through road mode and in FY 2023-24, 13.70% reduction has been done in road dispatch in comparison with FY 2022-23. Being Complied
iii.	PP shall develop environmental lab with adequate environmental monitoring instrument/equipment and deploy qualified manpower in its mine office instead of using laboratory of consultant for regular monitoring and analysis activity shall be done by	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that a centralised laboratory of CMPDIL is around 06 KM distance from Khadia OCP and regular sampling for air, water, noise etc. are being done through this

	December, 2023.	laboratory. Further, In house lab is available at ETP and STP of Khadia OCP, where sampling and monitoring are being done for basic water quality of effluent and treated water daily. To monitor air quality, CAAQMS is operational at Khadia OCP. Being Complied																											
IV.	PP shall protect/preserve 10 ha Sal nursery with a capacity of approximately 1.0 lakh nos. Sal saplings and a yearly minimum 10,000 saplings to be distributed among near villagers for afforestation purpose. The planted trees shall be geotagged and its status to be submitted to Ministry's Regional Office with six monthly report.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have yet not developed 10 ha Sal nursery so far. It is required to take suitable action for the setting of Sal Nursery on a priority basis. As informed, for the purpose of development of Sal Nursery, site area has been identified and MoU with UP Forest Department is under finalisation. Not Complied																											
V.	PP shall obtain No objection certificate from Central Ground water authority for expanded capacity.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the application for obtaining NOC for expanded capacity, the application has been made to Central Ground Water Authority vide application no. 21-4/1269/MP/MIN/2022 on 19.03.2024. Partially Complied																											
VI.	PP to implement extra mitigation measures (such as installation of fog cannon, wheel washing facility, implementation of electric vehicle and others.) in order to reduce the pollution inside/outside the ML area in order to meet ambient air quality standards and a progressive report to be submitted to IRO, MoEF&CC.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs are equipped with 04 nos. of fixed fog cannons, 04 nos. of truck-mounted fog cannons. Besides, the construction of a wheel washing facility and procurement of electric vehicles has not been done so far. It is directed to take suitable action for the execution of the wheel washing system and procurement of electric vehicles on a priority basis. Not Complied																											
VII.	PP needs to submit the audited figures against the expenditure and activities to be conducted for environment mitigation measures and addressing the issues of public hearing through dedicated monitoring mechanism. The maintenance of all activities raised in earlier PH, shall be covered through recurring cost of Public Hearing, which will be part of CSR budget.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have submitted the audited figures against the expenditure and activities conducted for environment mitigation measures which include: Activities like medical camps, training to local people for skill development, construction of roads etc. are regularly being done through CSR activities.																											
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		Advertisement and Publicity	0.22	0.33
		Freight Charge	-	-
		Demurrage	-	-
		Under Loading Charges	1.21	0.29
		Coal Sampling Charge	3.98	6.03
		Security Expenses	12.90	10.65
		Service Charge of CIL	76.39	59.99
		Legal Expenses	0.03	-
		Consultancy Charge	-	-
		Consultancy Charge to CMPDIL	11.22	9.08
		Loss on sale / Discard / Surveyed of Assets	0.36	0.04
		Auditor's Remuneration & Expenses	-	-
		For Audit Fee	-	-
		For Taxation Matters	-	-
		For other Services	-	-
		For Reimbursement of Exps	-	-
		Internet & other Audit Expenses	0.29	0.30
		Rehabilitation Charges	9.45	8.93
		Lease Rent & Hiring Charges	9.31	8.49
		Rates and Taxes	2.99	2.69
		Insurance	0.25	0.11
		Loss on exchange rate variance	0.49	0.30
		Rescue / Safety Expenses	0.58	1.05
		Siding Maintenance charge	-	-
		R & D and survey Expenses	-	-
		Envir.& Tree Plantation Expenses	4.66	3.94
		CSR Expenses	4.32	5.43
		Donations Rewards & Grant	-	-
		Provisions	0.09	0.71
		Write off (Net of pat provisions)		
		Miscellaneous Expenses	121.26	4.95
		Total	358.61	223.52
		Being Complied		
VIII.	PP shall create a "Public Grievance Redressal and Monitoring System" for resolving any issues related to the pollution of mines and complaint has to resolve as soon as possible not beyond 30 days. In this regard, adequate awareness to be spread among the public to address their grievance to company with simple and easy manner and for which company needs to devise the mechanism. The same shall be reported to IRO within 3 months. A logbook to be maintained by PP on "Public Grievance Redressal and Monitoring System."	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that a committee has been constituted for Public Grievance Redressal and Monitoring System and information regarding this has been published in 02 local newspapers of Singrauli District and 02 local newspapers in Sonebhadra District in Vernacular Language. Details of newspapers and date of publication is as detailed below. Information regarding this has also been submitted vide letter no. NCL/KHD/GM/Env./MOEF Bhopal/24-25/4244 to Western Regional office of MoEF&CC dated 20.04.2024 and KHD/GM/Env./MOEF UP/24-25/4245 dated 20.04.2024 to Central Regional office of		

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IX.	PP shall submit status of audited report for progressive mine closure after commissioning of mine till date to IRO, MoEF&CC.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have submitted audited reports of progressive mine closure plans for the period 2010-11 to 2014-15 (Phase-1) and 2015-16 to 2019-20 (Phase-II) have been sent to Western Regional office of MoEF&CC vide letter no. NCL/KHD/ENV/MoEF-Bhopal/24-25/4296 dated 21.05.2024 & to Central Regional Office of MoEF&CC vide letter no. NCL/KHD/ENV/MoEF-UP/24-25/4295 dated 21.05.2024.										
		Being Complied										
X.	PP shall start reclamation of the mine with combination of top soil and Fly ash with the development of grazing facility and other activities to be considered from the progressive mine closure plan.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that reclamation of the mine is regularly being done with topsoil. Khadia Project is an operative mine and for dumping of fly ash, a study was conducted through IIT-BHU, Varanasi. As per the report, As per results of the technical study: "It is technically not feasible to dump the fly ash in Mine dump due to geo mining conditions, high stripping ratio, and huge rate of OB removal and instability of dump during the rainy season in present condition. Besides, it has been informed that the further a study is also being done by CIMFR, Dhanbad in Nigahi OCP.										
		Being Complied										
XI.	PP shall fulfill the water requirement for agricultural purpose by creating artificial ponds and shall fulfil the drinking water requirement after treatment through dedicated well or alternate sources for villagers.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the PAs have developed artificial pond through CSR activities. One no. of pond has been provided at Gharsadi Village (Jawahar Nagar) and one pond has been deepened at Paraswar Choubey Village in FY 2017-18. Water from these ponds are being used for agriculture purposes also, by the local villagers. For drinking water, it is pertinent to mention here that local villages are being supplied water through "Namami Gange Swachh Jal Yojna" through the state Government. However, PAs has provided land free of cost for the construction of one no. of the overhead tank used for the scheme.										
		Being Complied										
XII.	Water storage ponds shall be constructed of	As per the discussion held during the monitoring of the										

	appropriate depth in nearby village in collaboration with Gram Panchayat.	project and report submitted by PAs, it has been stated that the PAs have developed artificial pond through CSR activities. One no. of pond has been provided at Gharsadi Village (Jawahar Nagar) and one pond has been deepened at Paraswar Choubey Village in FY 2017-18. Water from these ponds are being used for agriculture purposes also, by the local villagers. For drinking water, it is pertinent to mention here that local villages are being supplied water through "Namami Gange Swacch Jal Yojna" through the state Government. However, PAs has provided land free of cost for the construction of one no. of the overhead tank used for the scheme. Being Complied														
XIII.	PP shall provide Quarterly health check-up with free medical facilities for the local villager's surrounding to the 10 km buffer area along with the ambulance facilities.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that regular medical health camps are being organized by Khadia OCP. Ambulance facilities for the villagers have also been started in 2024-25, through which a health camp is being organized on a daily basis. Being Complied														
XIV.	PP shall establish a technical training institute in the area to train the local youth for better employment. A report shall be prepared & submitted upon the status of the training session already conducted in order to provide livelihood and skill development to near-by villagers to make them employable.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that a proposal for establishing a technical training institute in the area to train the local youth for better employment is under approval. The status of training conducted and skill provided to nearby populations is as below. <table border="1" data-bbox="816 1131 1373 1633"> <thead> <tr> <th>Training Programme</th> <th>No. of beneficiaries</th> </tr> </thead> <tbody> <tr> <td>Taxi Driving</td> <td>360</td> </tr> <tr> <td>Stitching</td> <td>200</td> </tr> <tr> <td>Computer Training</td> <td>125</td> </tr> <tr> <td>Beauticulture and hair dressing</td> <td>80</td> </tr> <tr> <td>Repair & maintenance of home appliances</td> <td>75</td> </tr> <tr> <td>Banking & Accounting</td> <td>70</td> </tr> </tbody> </table> Being Complied	Training Programme	No. of beneficiaries	Taxi Driving	360	Stitching	200	Computer Training	125	Beauticulture and hair dressing	80	Repair & maintenance of home appliances	75	Banking & Accounting	70
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XV.	PP needs to submit the compliance of SoP issued by CPCB regarding dumping of mine void with fly ash.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that this mine is an operative mine. As stated, on dumping of fly ash in operative mine, a study is being done by CIMFR, Dhanbad in Nigahi OCP. Dumping of fly ash in operative mine shall be decided based on the outcome of the study. Besides, no fly ash is being														

		dumped so far. Not Complied
XVI.	The project proponent shall include development of solar parks, eco-friendly-parks, fish farming pond, picnic spot and sports compound in its Mine Closure Report. Further if possible, maximum possible area of quarry shall be brought upto original ground level and handover the land to Project affected Families.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the Mining plan and Mine Closure plan of 20 MTPA has been prepared and approved by NCL Board on 24.05.2024 and this plan includes development of solar parks, eco-friendly-parks, fish farming pond, picnic spot and sports compound. Besides, as on date solar parks has not been developed. Also as per Mining Plan, the quarry area shall be bought back to original ground level and will be completely planted. Not Complied
XVII.	Proper garland drain and retaining wall should be made (if required) and same should be revived from time to time.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have constructed garland drain and retaining walls are regularly being made and will also be revived from time to time. Being Complied
XVIII.	PP to complete the tree plantation particularly fruit bearing tree along the village road and safety zone and submit its status to Ministry's Regional Office. The plantation shall also be planted along the Mine boundary and Mine pit. A detailed report with GIS images of every six months subsequently be submitted in every six monthly report to justify the adequate tree plantation.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that regular plantation is being done through UP Forest Department with fruit bearing trees along with other native species. In FY 2024-25, around 1.90 Ha area has been planted at Khadia Krishnashila Boundary. Also, approx 2.8 Ha plantation is to be done in FY 2024-25 along newly constructed CC road and mine boundary. Data on the plantation of fruit-bearing trees etc has not been provided so far. Partially Complied
XIX.	PP shall increase number of fixed type sprinkling system (near to haul road, stockyard, transportation route etc.) across the mine lease area in order to arrest the dust coming out from the mining activities.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have fixed type sprinklers are operational at coal stockyard no. 1. Fixed sprinklers are further being installed on coal transportation road and administrative approval for the same has been obtained. Besides, PAs has equipped with 04 nos. of fixed fog cannons and 04 nos. of truck mounted fog cannons. Being Complied
XX.	PP shall install 100 m jet spray length in order to arrest the heavy air pollution on the roads and other dust generating points. More number of Fog cannons, Road sweeper and Mobile water sprinklers to be used on road.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have total 04 nos. of fixed fog cannons (100 m jet spray) have been installed at Khadia OCP. Besides this, 04 nos. of truck mounted fog cannons and 02 nos. of road sweeping machines are operational at Khadia OCP. Being Complied
XXI.	PP shall construct 25-sitting digital library in each village including the daily newspaper facility	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that activity for the purpose of construction of digital

		library is currently under approval. Arrangements for providing books and newspapers have been made. A suitable room has been provided by Gram sabha of village chilkatand for establishing the library. Not Complied
XXII.	PP shall conduct third party audit of compliance of EC condition at an interval six months and its report shall be submitted to IRO, MoEF&CC.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have conducted a third-party audit by the team of ICFRE Dehradun has been held in December'2021 and report received in Jan'23. Further, a third-party audit was carried out by the Institute for Environmental Management, Ranchi, and Jharkhand on 28.05.2024 and final report was submitted by the institute on 24.09.2024. Being Complied
XXIII.	The status of mine closure activities must be included in every six months' compliance report submitted to the state pollution control board and IRO.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the status of Mine Closure Activities for the period October 2023 to March 2024 has been submitted to this office. Being Complied
XXIV.	PP to maintain the topped haul road properly to minimize the dust emission. PP to also develop pucca roads by seeking consent from the panchayat with widening of roads especially roads inter linking the villages within the study area of 10 km radius buffer zone.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the permanent road of the mine are either blacktopped or cement concrete has been done. In FY 2023-24, cement concreting of approx. 6.61 KM road has been completed. It has been found that major internal road has not been cemented/blacktopped so far. It is required speed up the construction of majority of internal roads on a priority basis, which helps to control dust emission, smooth transportation of coal, maintenance of vehicles etc., Besides, Pucca roads are also being developed within nearby villages through CSR activities like CC road has been provided at Chilkatand Village, Ambedkarnagar etc. Partially Complied
XXV.	PP to install solar lights along the road used for the transportation of minerals to avoid the accidents at night and also seek its maintenance. PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone within one year.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have yet not provided solar solar-mediated light systems on the road used for transportation of the coal so far. It is required to take necessary action on the execution of the solar light. Not Complied
XXVI.	PP to provide bio toilets to the villages located within the study areas within 1 year from the grant of this EC.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have yet not constructed bio-toilet in study village. It is required to construct bio-toilet as early as possible.

		Not Complied
XXVII.	PP shall pay to farmers of agricultural land if there is any loss due to pollution found by concerned District Commissioner as per extent rules or norms.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the in FY 2023-24, no such complaint has been received by Khadia OCP. Being Complied
XXVIII.	PP shall explore at least 20% of the overall fleet of dumpers/trucks/other vehicles as electrical or CNG/LNG based for transportation of coal/OB etc.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have yet not introduced electrical or CNG/LNG-based vehicles used for transportation of the coal and OB at the project site. Not Complied
XXIX.	PP shall conduct feasibility studies for the assessment of voids for backfilling of ash and mixing of ash with overburden, taking up backfilling ash and OB mixing activities during operations as well as post-closure of mines in line with the Fly Ash Utilization Notification, 2021.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have yet not conducted the feasibility study for the utilization of fly ash with this mine. Not Complied
XXX.	All the other terms and conditions of earlier EC dated 10.04.2007 (with Public Hearing), 23.03.2016, and 27.07.2022 shall also be complied.	A detailed report of earlier EC has already been enclosed.
a) Statutory Compliance: -		
I.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PA have obtained PAs have obtained, 1305 Ha Forest Land (Khadia & Dudhichua combined) in UP State granted vide 8-298/87-FC dated 30/07/1990 and 180 Ha Forest Land in MP State granted vide 8-83/2005-FC dated 14/09/2010. Being Complied
II.	The project proponent shall obtain clearance from the National Board for Wildlife, if Applicable.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that this condition is not applicable as there are non-endangered species at Khadia OCP, as per the preamble of EC. Not Applicable
III.	The project proponent shall prepare a Site-Specific Conservation Plan / Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan/Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that an Integrated Wildlife Management Plan of Singrauli region has been prepared by the Indian Institute of Forest Management, Bhopal which covers both MP and UP state of Singrauli region. Also, as per the recommendation of the plan, Rs. 21.34 Cr. has already been deposited in the CAMPA account by Dudhichua OCP, NCL. As per the report, there is no schedule-I species in the region. Being Complied
IV.	The project proponent shall obtain Consent to Establish/Operate under the provisions of Air	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found

	<p>(Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.</p>	<p>that PAs have obtained CTE for 15 MTPA capacity from MPPCB on 12.10.2022 vide consent no. CTE-56845 and from UPPCB on 02.10.2022 vide consent application no. 17415950. Additionally, PAs have also obtained CTO for 15 MTPA capacity has been obtained from MPPCB on 05.10.2023, vide consent no. AW-58998 with validity till 31.12.2024 and from UPPCB on 12.12.2022 vide consent no. 166971 with validity up to 31.12.2024.</p> <p>Being Complied</p>						
<p>V.</p>	<p>The project proponent shall obtain the necessary permission from the Central Ground Water Authority.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have obtained CGWA NOC vide letter no. CGWA/NOC/MIN/ORIG/2023/19303. Also, application for renewal of the NOC has been submitted vide application no. 21-4/1269/MP/MIN/2022 on 19.03.2024.</p> <p>Being Complied</p>						
<p>VI.</p>	<p>Solid/hazardous waste generated in the mines needs to addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the generated municipal solid waste from the township, is being addressed by the Solid Waste Management Rules, 2016 and Hazardous Wastes generated in the mines are being addressed in accordance to the Hazardous & Other Waste Management Rules, 2016. Brief details of the Hazardous Wastes generated in the mine and their treatment methods are as given below:</p> <table border="1" data-bbox="817 1131 1426 1345"> <thead> <tr> <th>Type of HW</th> <th>Mode of Disposal</th> </tr> </thead> <tbody> <tr> <td>Used or Spent Oil (Sch I, Cat. 5.1)</td> <td>Sold to Authorized Re Processors/Recycler</td> </tr> <tr> <td>Wastes or residues containing oil (Sch I, Cat. 5.2)</td> <td>Being disposed of through authorised disposal facility.</td> </tr> </tbody> </table> <p>However, it has been found that the hazardous waste handling and management is very pathetic on the project site. It seems all concerns involving its management are unfamiliar with the Hazardous waste authorization handling and its management Rules, Guidelines, etc. It is of utmost importance to organize training for officers/workers involved in its handling and management. In addition to the above, spillage of waste lubricating oil, etc can be collected and stored in the dedicated drum, and the storage area can be repaired/constructed as per the Guidelines. In addition to the above It has also been found that every dumper/machinery etc vendor has their own</p>	Type of HW	Mode of Disposal	Used or Spent Oil (Sch I, Cat. 5.1)	Sold to Authorized Re Processors/Recycler	Wastes or residues containing oil (Sch I, Cat. 5.2)	Being disposed of through authorised disposal facility.
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		<p>workshop, where a significant amount of waste lubricating oil etc. considered as hazardous waste, has been thrown/spilled. For better hazardous waste management at the project level, it is required to accommodate all vendors in demarcated cemented areas places, etc. and generated ETP sludge is being dumped with OB, without consulting with the UPPCB/CPCB. It is required to dispose of ETP sludge as per the CPCB guidelines.</p> <p>Not Complied</p>
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(b) Air quality monitoring and preservation

<p>I.</p>	<p>Continuous ambient air quality monitoring stations as prescribed in the statute be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM10, PM2.5, SO2 and NOx. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Online ambient air quality monitoring stations may also be installed in addition to the regular monitoring stations as per the requirement and/or in consultation with the SPCB. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc to be carried out at least once in six months.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have established Four ambient air quality monitoring stations already exist in the core zone and four in the buffer zone for PM₁₀, PM_{2.5}, SO₂, NO_x and heavy metal monitoring: including Core zone (Substation(OB), Khadia area, Coal testing lab, Khadia area, Khadia CGM Office, Khadia STP) Buffer zone (IWSS office, Bina STP, Pump house of CWS colony, Kohroul village). Continuous Ambient Air Quality Monitoring Station (CAAQMS) has been established in Khadia residential colony with real-time display arrangement for the awareness of the general public. Above CAAQMS is in operation. Monitoring for PM₁₀, PM_{2.5}, SO₂, and NO_x along with SPM in the industrial area is done on a fortnightly basis, and monitoring for heavy metals such as Hg, As, Pb, Cr, Ni, Cd etc. are done at the frequency of six months. The above monitoring is being carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September 2000 and as amended from time to time by the CPCB and the data is regularly being reported to the Ministry/Regional Office and the CPCB/MPPCB/UPPCB.</p> <p>Being Complied</p>															
<p>II.</p>	<p>The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have conducted third-party analysis of the Ambient Air Quality (AAQ) Report, which was conducted by Central Mine Planning & Design Institute Limited (CMPDI) Dated 25.09.2024. As per the submitted analysis report data are found within the permissible limits.</p> <table border="1" data-bbox="859 1801 1455 1921"> <thead> <tr> <th>Particulars</th> <th>PM₁₀</th> <th>PM_{2.5}</th> <th>SO₂</th> <th>NO_x</th> </tr> </thead> <tbody> <tr> <td colspan="5">Stations: GM Office KHA3</td> </tr> <tr> <td>Quarterly Average</td> <td>101</td> <td>36</td> <td>30</td> <td>34</td> </tr> </tbody> </table>	Particulars	PM ₁₀	PM _{2.5}	SO ₂	NO _x	Stations: GM Office KHA3					Quarterly Average	101	36	30	34
Particulars	PM ₁₀	PM _{2.5}	SO ₂	NO _x													
Stations: GM Office KHA3																	
Quarterly Average	101	36	30	34													

		Stations: Khadia STP KHA4			
Quarterly Average	94	34	28	32	
		Stations: IWSS Office KHA5			
Quarterly Average	95	35	29	32	
		Stations: Bina STP, BA3			
Quarterly Average	82	34	27	32	
		Stations: Indira Bhawan CWA2			
Quarterly Average	97	31	31	26	
		Stations: Kohroul Village KSA4			
Quarterly Average	79	26	25	31	
		Being Complied			
III.	<p>Transportation of coal, to the extent permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water/mist sprinkling/rain gun etc shall be carried out in critical areas prone to air pollution (with higher values of PM₁₀/PM_{2.5}) such as haul road, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that Coal is transported via a closed belt conveyor system and, in certain cases, covered vehicles. Water tankers on the haul roads and automatic permanent sprinklers at the loading/unloading and transfer locations are used for routine water spraying to control of dust. Appropriate air pollution control measures are being undertaken to maintain ambient air quality. Section-wise measures for control of air pollution are given below:</p> <ul style="list-style-type: none"> • Drills used in the mine are provided with a wet operating mechanism and/or provided with dust extractors. • Blast hole pattern is designed in such a way to limit ground vibration and dust generation. • Surface miners(02 numbers) are currently operational in Khadia OCP which are enabling to continue the mining of coal without drilling and blasting. • Blasting is usually done during the shift changeover period in day time when a minimum number of persons are present around the blast area. • Controlled blasting is being practiced with the use of delay detonators. Updated mitigate measures like the use of electronic detonators etc. are adopted for control of ground vibrations and to arrest the fly rocks and boulders • Restricting the blasting during the period of high wind conditions. • At regular intervals, water is sprayed on haul roads, service roads & coal loading and unloading points. 			

		<ul style="list-style-type: none"> Controlling the emission of exhaust fumes by regular maintenance of HEMM engines. <p>Other measures includes: Water sprinkler system for dust control at crushing point and automatic water system in SILO, Proper ventilation systems (air exhaust fans, draft fans etc.) in dumper & dozer repair shop and store, Provision of dust free HEMM operator's cabin, Efficient dust control through four numbers of Truck Mounted Mist Spray System, Four numbers of fixed type Mist Fog Cannon System and two numbers of Road Sweeping Machines, A thick green belt has been developed between mining area and the residential premises and also within and around the leasehold area, Regular monitoring is being also done.</p> <p>Being Complied</p>
IV.	The transportation of coal shall be carried out as per the provisions and route envisaged in the approved Mining Plan or environment monitoring plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the transportation of coal is being done as per the provisions and route envisaged in the approved Mining Plan of Khadia OCP. Major portion of coal produced is transported through MGR/ Indian railway. A few quantity of coal is being transported through trucks covered with tarpaulin.
V.	Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC certificate from the authorized pollution testing centres.	As per discussion held during monitoring of the project and report submitted by PAs, it has been stated that the vehicular emissions are kept under control by regular maintenance of vehicles. All used vehicle having valid PUC certificate. Major coal transport is made through MGR railway system. Sometimes vehicles are also used for transporting the mineral and are optimally loaded and kept covered.
VI.	Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the Coal stockpile/ crusher/ feeder and breaker material transfer points are provided with an automatic dust suppression system. Belt conveyors are fully covered to avoid airborne dust. All drills are wet-operated or fitted with dust extractors.
VII.	Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have installed automatic water sprinklers at the SILO of the CHPs for controlling fugitive dust emissions. Belt conveyors installed from Receiving Pit to SILO are properly covered. Water sprinklers have been provided at the transfer points of the conveyor belts. Automatic water sprinklers have also been provided on the approach road in the CHP premises.

		Being Complied																																	
(c) Water quality monitoring and preservation																																			
I.	The effluent discharge (mine wastewater, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25 th September, 2000 and as amended from time to time by the Central Pollution Control Board.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the effluent discharge (mine wastewater, workshop effluent, and CHP effluent) is being monitored by third party on regular basis.																																	
II.	The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-IA.1 1 (M) dated 27 th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the monitoring data is being uploaded on company's website and also displayed at the project site. Complied																																	
III.	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that monitoring of the groundwater level is being carried out by a network of dug wells and piezometers in the core and buffer zone of the project. Monitoring for ground water level is being done by CMPDI at an interval of three months, i.e., four times in a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality, once a year, i.e., in May. Historical Water Level details of well no. KD-07, Khadia <table border="1" data-bbox="936 1096 1450 1524"> <thead> <tr> <th>Year</th> <th>Pre-monsoon W.L in m.bgl</th> <th>Post – Monsoon W.L in m.bgl</th> </tr> </thead> <tbody> <tr><td>2015</td><td>2.38</td><td>0.98</td></tr> <tr><td>2016</td><td>1.48</td><td>0.63</td></tr> <tr><td>2017</td><td>1.18</td><td>0.78</td></tr> <tr><td>2018</td><td>1.25</td><td>0.7</td></tr> <tr><td>2019</td><td>1.35</td><td>0.35</td></tr> <tr><td>2020</td><td>0.95</td><td>0.55</td></tr> <tr><td>2021</td><td>0.85</td><td>0.65</td></tr> <tr><td>2022</td><td>1.2</td><td>0.2</td></tr> <tr><td>2023</td><td>1.05</td><td>0.95</td></tr> <tr><td>2024</td><td>1.35</td><td>-</td></tr> </tbody> </table>	Year	Pre-monsoon W.L in m.bgl	Post – Monsoon W.L in m.bgl	2015	2.38	0.98	2016	1.48	0.63	2017	1.18	0.78	2018	1.25	0.7	2019	1.35	0.35	2020	0.95	0.55	2021	0.85	0.65	2022	1.2	0.2	2023	1.05	0.95	2024	1.35	-
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2024	1.35	-																																	
IV.	Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.	As stated earlier, no water body is passing through the mining area of the Khadia Project. Also, mine is operating on zero discharge condition, i.e., no treated/untreated effluent is discharged into any outside water body. However, monitoring of the water quality of ETPs, STP, and Piezometers is being carried out regularly. Not Applicable																																	
V.	Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found																																	

	shall be implemented for conservation and augmentation of ground water resources.	that no groundwater, excluding mine water, is used for any mining operation. Water generated or accumulated during mining operations is stored and re-used for various mining activities. Being Complied																																										
VI.	Catch and/or garland drains and siltation ponds in adequate numbers and appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments directly into the river and water bodies. Further, dump material shall be properly consolidated/ compacted and accumulation of water over dumps shall be avoided by providing adequate channels for flow of silt into the drains. The drains/ ponds so constructed shall be regularly de-silted particularly before onset of monsoon and maintained properly. Sump capacity should provide adequate retention period to allow proper settling of silt material. The water so collected in the sump shall be utilised for dust suppression and green belt development and other industrial use.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have constructed catch Drains & siltation Ponds around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments into any outside water bodies, during the monsoon. Dump material is being consolidated/ compacted due to movement of heavy dumpers. Accumulation of water over dumps is avoided by providing an inward slope on the haul road between two benches, so that runoff water can be diverted along the toe, not through the slope. Water so collected from the individual benches is diverted into the garland drains at the bottom of the dump. The drains/ ponds so constructed are being regularly de-silted, particularly before the onset of monsoon, and maintained properly. Being Complied																																										
VII.	Dimension of the retaining wall constructed, if any, at the toe of the OB dumps within the mine to check run-off and siltation should be based on the rainfall data. The plantation of native species to be made between toe of the dump and adjacent field/habitation/ water bodies.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the mine sump is designed in such a way that an adequate retention period is available for the proper settling of silt material. The water so collected in the sumps is utilized for dust suppression, green belt development, and other industrial uses. Dimension of the retaining wall is kept between 02 m to 04 m. Being Complied																																										
VIII.	Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) after due treatment conforming to the specific requirement (standards).	As we know the mine workings area on hilly terrain. Mine & rainwater are collected in sufficient capacity in the mine sump for groundwater recharge. The rainwater harvesting is being done at 07 places including the administrative building (GM office). Sufficient numbers of hand pumps in nearby villages (Ambedkar Nagar, Sabji Market, Khadia village etc) have been provided. Third-party monitoring of groundwater quality and level has been done by an accredited laboratory. <table border="1"> <thead> <tr> <th>Parameter</th> <th>Sampling Station</th> <th>Detection Limits</th> </tr> </thead> <tbody> <tr> <td>B in mg/l,Max</td> <td><0.20</td> <td>0.20</td> </tr> <tr> <td>Ca in mg/l,Max</td> <td>20.8</td> <td>1.60</td> </tr> <tr> <td>Cl in mg/l,Max</td> <td>20</td> <td>2.00</td> </tr> <tr> <td>Colour, Hazen Units</td> <td>1</td> <td>1</td> </tr> <tr> <td>Cu in mg/l,Max</td> <td><0.02</td> <td>0.02</td> </tr> <tr> <td>F in mg/l,Max</td> <td>0.35</td> <td>0.2</td> </tr> <tr> <td>Free Residual Chlorine in mg/l,Max</td> <td><0.04</td> <td>0.04</td> </tr> <tr> <td>Fe in mg/l,Max</td> <td><0.2</td> <td>0.2</td> </tr> <tr> <td>Pb in mg/l,Max</td> <td><0.001</td> <td>0.001</td> </tr> <tr> <td>Mn in mg/l,Max</td> <td><0.02</td> <td>0.02</td> </tr> <tr> <td>Mercury in mg/l,Max</td> <td><0.0004</td> <td>0.0004</td> </tr> <tr> <td>Ni in mg/l,Max</td> <td><0.02</td> <td>0.02</td> </tr> <tr> <td>NO3 in mg/l,Max</td> <td><0.05</td> <td>0.5</td> </tr> </tbody> </table>	Parameter	Sampling Station	Detection Limits	B in mg/l,Max	<0.20	0.20	Ca in mg/l,Max	20.8	1.60	Cl in mg/l,Max	20	2.00	Colour, Hazen Units	1	1	Cu in mg/l,Max	<0.02	0.02	F in mg/l,Max	0.35	0.2	Free Residual Chlorine in mg/l,Max	<0.04	0.04	Fe in mg/l,Max	<0.2	0.2	Pb in mg/l,Max	<0.001	0.001	Mn in mg/l,Max	<0.02	0.02	Mercury in mg/l,Max	<0.0004	0.0004	Ni in mg/l,Max	<0.02	0.02	NO3 in mg/l,Max	<0.05	0.5
Parameter	Sampling Station	Detection Limits																																										
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			Odour	Agreeable	Qualitative
			pH Value	7.45	0.01
			Phenolic Compounds in mg/l, Max	<0.001	0.001
			Se in mg/l,Max	<0.0005	0.0005
			SO4 in mg/l,Max	39.05	10
			CaCO3 in mg/l,Max	52	4.00
			As in mg/l,Max	>0.002	0.002
			Cr in mg/l,Max	<0.002	0.002
			Total Dissolved Solids in mg/l,Max	148	25.00
			CaCO3 in mg/l,Max	108	4.00
			Turbidity ,NTU ,Max	1.0	0.1
			Zn in mg/l,Max	0.14	0.1
			Total Coliforms (MPN)	-	Nil
			Being Complied		
IX.	Industrial waste water generated from CHP, workshop and other waste water, shall be properly collected and treated so as to conform to the standards prescribed under the standards prescribed under Water Act 1974 and Environment (Protection) Act, 1986 and the Rules made there under, and as amended from time to time. Adequate ETP /STP needs to be provided.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs having Effluent Treatment Plant (38.4 MLD) in Khadia mine, which is found working during monitoring. Workshop, Mine water and CHP waste water are being treated at ETP and the treated water is being reused in mine for the purpose of dust suppression and green belt development. However, domestic sewage is being treated in a Sewage Treatment Plant (STP) of capacity 1.5 MLD installed inside the residential colony of the project. Monitoring of the treated effluent is being done on regular basis.	Being Complied		
X.	The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that water pumped out from the mine, after siltation, is being utilized for various industrial purposes like dust suppression on Haul Roads, loading and unloading points, firefighting, green belt development, etc. The drains are being regularly de-silted, particularly after the monsoon, and maintained properly.	Being Complied		
	The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations, considering the presence of river/rivulet/pond/lake etc, shall be prepared and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the approved Mining Plan/EIA/EMP report and with due approval of the concerned State/Gol Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved Mining Plan and as per the permission of DGMS or any other authority as prescribed by the law.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that surface drainage plans including surface water conservation plan for the area of influence, have been prepared and incorporated in the EIA-EMP report and the same is being implemented. No major Nalla/ Stream flows through the mining area which requires diversion. To prevent any danger against the inrush of surface water into the mine, garland drains are being constructed regularly with the advancement of the mine, as per the approved Mining Plan.	Being Complied		
	The project proponent shall take all precautionary measures to ensure riverine/riparian ecosystem in and around the coal mine up to a distance of 5 km. A rivarine/riparian ecosystem conservation and	As stated earlier, there is no river system up to a distance of 5 km from the Khadia OCP.			

management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.	Not Applicable																																													
(d) Noise and Vibration monitoring and prevention																																														
<p>I. Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have taken following measures are taken for control of noise levels in the work environment including blasting is done during shift changeover period when all the manpower (except those involved in the blasting operation) is evacuated from the working area. Even the blasting manpower operates from beyond 500m radial distance of the blasting site. New technologies such as electronic detonators is adopted for reducing the noise and ground vibration effect of blasting, Sound proof cabins are provided in, drills, draglines, dumpers etc. Besides, Personal Protective Equipment's (PPEs) like ear plugs/ muffs are provided to the workers engaged in areas like drilling, blasting, dozing, other HEMMs etc. Regular maintenance and lubrication of HEMMs are ensured. Signage and warning are provided at appropriate places. Adequate awareness programme are being conducted and usage of above accessories is being monitored regularly.</p> <p>Being Complied</p>																																													
<p>II. Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.</p>	<p>As per discussion held during monitoring of the project and report submitted by PAs, it has been found that PAs are using controlled blasting with use of delay detonators in between 01:00 PM to 02:00 PM. The ground vibrations are regularly monitored and kept controlled. Fly rocks are checked and blasting shelters are used.</p> <p>Being Complied</p>																																													
<p>III. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have conducted third-party monitoring of the noise level. As per the submitted analysis report data are found within the permissible limits.</p> <table border="1" data-bbox="843 1546 1479 1836"> <thead> <tr> <th>S. No</th> <th>Zone</th> <th>Date of recording</th> <th>Day Time</th> <th>Night Time</th> </tr> </thead> <tbody> <tr> <td colspan="5">Station Name: Mine Site – KHN1</td> </tr> <tr> <td>1</td> <td>Industrial</td> <td>20.09.2024</td> <td>69.7</td> <td>60.4</td> </tr> <tr> <td colspan="5">Station Name: OB W/Shop – KHN2</td> </tr> <tr> <td>1</td> <td>Industrial</td> <td>20.09.2024</td> <td>72.8</td> <td>60.1</td> </tr> <tr> <td colspan="5">Station Name: Coal W/Shop – KHN3</td> </tr> <tr> <td>1</td> <td>Industrial</td> <td>18.09.2024</td> <td>72.0</td> <td>61.3</td> </tr> <tr> <td colspan="5">Station Name: Colony – KHN4</td> </tr> <tr> <td>1.</td> <td>Residential</td> <td>20.09.2024</td> <td>47.4</td> <td>39.0</td> </tr> </tbody> </table> <p>Being Complied.</p>	S. No	Zone	Date of recording	Day Time	Night Time	Station Name: Mine Site – KHN1					1	Industrial	20.09.2024	69.7	60.4	Station Name: OB W/Shop – KHN2					1	Industrial	20.09.2024	72.8	60.1	Station Name: Coal W/Shop – KHN3					1	Industrial	18.09.2024	72.0	61.3	Station Name: Colony – KHN4					1.	Residential	20.09.2024	47.4	39.0
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Mining plane		
I.	Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the mining is being done under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable. Being Complied
II.	Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that mining is being done abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS). Being Complied
III.	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980.	As per the discussion held during the monitoring of the project and report submitted by PAs. As stated earlier the PAs have obtained, 1305 Ha Forest Land (Khadia & Dudhichua combined) in UP State granted vide 8-298/87-FC dated 30/07/1990 and 180 Ha Forest Land in MP State granted vide 8-83/2005-FC dated 14/09/2010. Being Complied
IV.	Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that PAs have taken various measures for controlling the energy, replacing the old lights with LED, use of capacitor banks, using star-rated ACs, time switches, and other electrical appliances. Being Complied
(f) Land Reclamation		
I.	Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change (MOEF&CC) from time to time shall be submitted to MOEFCC/Regional Office (RO).	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have conducted a digital survey of the entire leasehold area/core zone using a Satellite Remote Sensing survey being done in 2023 by CMPDIL. Being Complied
II.	The final mine void depth should preferably be as per the approved Mine Closure Plan, and in case it exceeds 40 m, adequate engineering interventions shall be provided for sustenance of aquatic life therein. The remaining area shall be backfilled and covered with thick and alive top soil. Post-mining land be rendered usable for agricultural/forestry purposes and shall be diverted. Further action will be treated as specified in the guidelines for	As per the discussion held during the monitoring of the project and report submitted by PAs. PAs have assured to comply the Mine Closure Plan, at the end of the mine. Assured to Comply

	Preparation of Mine Closure Plan issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.	
III.	The entire excavated area, backfilling, external OB dumping (including top soil) and afforestation plan shall be in conformity with the "during mining" / "post mining" land-use pattern, which is an integral part of the approved Mining Plan and the EIA/EMP submitted to this Ministry. Progressive compliance status vis-a-vis the post mining land use pattern shall be submitted to the MOEFCC/RO.	As per discussion held during monitoring of the project and report submitted by PAs, it has been mentioned in the EC that the total of 1255.72 Mm ³ of OB shall be stacked at earmarked sites of external dump (258 ha) and internal dump (808 ha.) The height and width of benches in OB dumps are maintained within permissible limits and wherever possible, established limits with plantation. It has been stated that the external as well as internal dumps have not achieved its projected height. Back filling and concurrent reclamation is a continuous process. Approx. 161.5 Ha OB dump area (56 Ha internal and 105.5 Ha external) has been reclaimed up-to 30.09.2021 by plantation through UP Forest department. The ultimate slope of the dump will not exceed 28°. As informed, OB Dumping in M.P. state has not achieved final height. In U.P. state, total 21,39,655 sapling (Native species) have been planted at Khadia Project from 1987-88 to Sept'21 through the UP Forest Department, Renukoot forest division. PAs have yet not developed 3-tier planation on road side. Management of OB dump is not up to the mark. Density of the plantation in various patches of OB need to re-check, and vacant area will full filled by planting more plant species for proper reclamation of OB. Partially complied
IV.	Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.	As stated that the scientific study has been completed by IIT BHU which has suggested: <i>"It is technically not feasible to dump the fly ash in mine dump due to geo mining conditions, high stripping ratio, huge rate of OB removal, huge catchment area, unstable slope in water conditions and Factor of Safety."</i> Additionally, CSIR CIMFR Dhanbad has also been engaged, which is conducting a study on the feasibility aspects of fly ash filling based on the actual field trials in Nigahi area of NCL. Besides, no such development has been observed during the monitoring of the project. It is required to take suitable action on the use of fly ash as an external dump in the mine. Not Complied
V.	Further, it may be ensured that as per the time	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated

	<p>schedule specified in mine closure plan it should remain live till the point of utilization. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept unutilized. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilized with native grass species to prevent erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/ Regional Office.</p>	<p>that the removed top soil is being spread over the dump slopes for further reclamation in the monsoon season. In case, the concurrent use of top soil is not possible then, top soil is being stored temporarily and with scientific management. Vegetation on overburden dump is being grown regularly through UP Forest Department with 04 years maintenance so that vegetation becomes self-sustaining. Excavated area is regularly being backfilled. It is required to strengthen the green cover developed on OB dump by planting more native plant species. It has been observed that the various non-native plants has also been planted on the OB dump for biological reclamation. It is required to stick with native species for better biologically reclamation of the OB dump only.</p> <p>Partially Complied</p>
VI.	<p>The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.</p>	<p>Not applicable, since no grazing land is involved in the core zone of the project.</p> <p>Not Applicable</p>
g) Green Belt		
I.	<p>The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered/endemic flora/fauna, if any, spotted/reported in the study area. The Action plan in this regard, if any, shall be prepared and implemented in consultation with the State Forest and Wildlife Department.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that there are no endangered/ endemic flora/ fauna species in the study area. If there is any endangered species of flora/ fauna founds in future, its protection will be ensured in consultation with the state forest department.</p> <p>Being Complied</p>
II.	<p>Greenbelt consisting of 3-tier plantation of width not less than 7.5 m shall be developed all along the mine lease area as soon as possible. The green belt comprising a mix of native species (endemic species should be given priority) shall be developed all along the major approach/ coal transportation roads.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the PAs have yet not developed 3-tier planation of width not less than 7.5 meter on all along the boundary of the project. Only small patch of boundary (southern to east) area has been planted so far. Besides, it has been found that the both the side of major approach road and coal transportation road are still vacant. It is required to take necessary action for the development of the three tier planation all along the boundary of the lease and both the side of the major approach road and coal transportation road shall also be cover with thick green belt for minimisation of the dust emission and</p>

		sequestration of the CO ₂ emitted by the vehicles used for the transportation. Besides, in township is located over an area of 86 ha further SW of the mine and south of the PWD road. The area is well afforested with mixed native tree species together with few exotic species. Both single/ multi-row planting along the avenue areas and block plantation on vacant land has been planted in the colony/township area. Apart from this, an area of 7.0 ha has been developed as an ecological park named 'Nandan-kanan' located close to the administrative buildings. Partially Complied
(h) Public Hearing and Human health issues		
I.	Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored weekly. The report on the same shall be submitted to this ministry & it's RO on six-monthly basis.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that all locations of mine area, are illuminated, as per the DGMS standards and monitoring is being done, as per the DGMS guidelines. Being Complied
II.	The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have conducted Initial and Periodic Medical Examination for all the employees including workers, in a phased manner. As informed, a periodic medical Examination is being done every five years as per Coal Mines Regulations, which ensures a health check-up of 20% of the personnel every year. Besides this, a work order has been issued to M/s SMHRI Occupational Health Services Private Limited for conducting health check-ups of 130 Personnel vide GeM Contract no. GEMC-511687722436596 dated 25.04.2024 and health check-up has been completed. Being Complied
III.	Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that dust masks have been provided to personnel working in mining areas. Adequate training and information on safety and health aspects are given through initial training, refresher training special training programs etc. Besides, it has been found that none of the workers were using dust masks. It is of utmost important to ensure the use of dust masks for the workers working in the core area. Not Complied
IV.	Implementation of the action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the action plan submitted	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the budgetary provision made for addressable of the commitment made during public hearing has been completed. Also, land oustees have been compensated as

	with budgetary provisions during the public hearing. Land outsees shall be compensated as per the norms laid down in the R&R policy of the Company/State Government/ Central Government, as applicable.	per R&R policy of Coal India Limited. Being Complied								
V.	The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are part of mine lease areas or habitations and villages are surrounded by the mine lease area.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that mitigation measures as provided in Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area' are being followed. Being Complied								
(i) Corporate Environmental Responsibility										
I.	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/ deviation/ violation of the environmental/ forest/ wildlife norms/ conditions. The company shall have defined system of reporting any infringements/ deviation/ violation of the environmental/ forest/ wildlife norms/ conditions and/or shareholders/stake holders.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that NCL has a well-laid-down environmental policy duly approved by the Board of Directors of CIL and also by the Board of Directors of NCL. The company has a defined system of reporting at the Project and Headquarter level, in case of any infringements/ deviation/ violation of the environmental/ forest/ wildlife norms/ conditions. Being Complied								
II.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.	As per discussion held during monitoring of the project and report submitted by PAs, it has been found that the PAs are having dedicated Environmental Management Cell (EMC) is headed by the Staff Officer (Mining) who is directly reporting to the General Manager. Khadia Project At Northern Coalfields Limited H.Qtrs. as with responsibility and accountability to ensure compliance of EC conditions. Being Complied								
III.	Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in separate accounts and not to be diverted for any other purpose. Year-wise progress of implementation of action plan shall be reported to	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that Funds earmarked for environmental protection measures are kept under separate head and are not diverted for other purpose. In FY 2023-24, total 7.75 Crore Rs. Have been spent by Khadia Area. Besides, the expenditures incurred on these machines are tabulated below. <table border="1" data-bbox="854 1823 1470 1889"> <thead> <tr> <th>SN</th> <th>Activity</th> <th>Financial Year</th> <th>Expenditure incurred</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	SN	Activity	Financial Year	Expenditure incurred				
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the Ministry/Regional Office along with the Six Monthly Compliance Report.

1	Development of truck-mounted fog canon	Procured in 2019-20 and currently operational	43.54 lakhs
2	Development of vacuum based sweeping machine	Procured in 2019-20 and currently operational	53.71 Lakhs
3	Development of self-propel road sweeping machine	Procured in 2020-21 and currently operational	138 Lakhs
4	Development of additional truck-mounted fog canon	Hired in 2022-23	51.88 Lakhs/Annum including diesel cost

	For the year ended 31.03.2024	For the year ended 31.03.2023 (Rs in crore)
Power Expenses	58.70	58.33
Repair and Maintenance	-	-
Building	13.24	11.82
Plant and Machinery	24.61	27.78
Others	0.99	0.71
Travelling Expenses	0.95	1.34
Training Expenses	0.01	0.07
Telephone and Internet	0.11	0.16
Advertisement and Publicity	0.22	0.33
Freight Charge	-	-
Demurrage	-	-
Under Loading Charges	1.21	0.29
Coal Sampling Charge	3.98	6.03
Security Expenses	12.90	10.65
Service Charge of CIL	76.39	59.99
Legal Expenses	0.03	-
Consultancy Charge	-	-
Consultancy Charge to CMPDIL	11.22	9.08
Loss on sale / Discard / Surveyed of Assets	0.36	0.04
Auditor's Remuneration & Expenses	-	-
For Audit Fee	-	-
For Taxation Matters	-	-
For other Services	-	-
For Reimbursement of Exps	-	-
Internet & other Audit Expenses	0.29	0.30
Rehabilitation Charges	9.45	8.93
Lease Rent & Hiring Charges	9.31	8.49
Rates and Taxes	2.99	2.69
Insurance	0.25	0.11
Loss on exchange rate variance	0.49	0.30

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		Partially Complied																														
IV.	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs have conducted a third-party audit by the team of ICFRE Dehradun has been held in December'2021, and the report received in Jan'23. Further, a third-party audit was carried out by the Institute for Environmental Management, Ranchi, Jharkhand on 28.05.2024 and the final report was submitted by the institute on 24.09.2024.</p> <p>Being Complied</p>																														
(j) Miscellaneous																																
	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that the PP has made public the Environmental Clearance by advertising in 02 local newspapers of Singrauli District and 02 local newspapers in Sonebhadra District in Vernacular Language. Details of newspapers and date of publication is as detailed below.</p> <table border="1"> <thead> <tr> <th>S No.</th> <th>Newspaper(State)</th> <th>Date of publication</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Aaj(UP)</td> <td>10.02.2024</td> </tr> <tr> <td>2</td> <td>Hindustan(UP)</td> <td>10.02.2024</td> </tr> <tr> <td>3</td> <td>Raj Express(MP)</td> <td>10.02.2024</td> </tr> <tr> <td>4</td> <td>Dainik Bhaskar(MP)</td> <td>10.02.2024</td> </tr> </tbody> </table> <p>Complied</p>	S No.	Newspaper(State)	Date of publication	1	Aaj(UP)	10.02.2024	2	Hindustan(UP)	10.02.2024	3	Raj Express(MP)	10.02.2024	4	Dainik Bhaskar(MP)	10.02.2024															
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	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the copy of EC letter has already been provided to offices of District Magistrate/ Collector in UP and MP state wide letter no. 4166 & 4167 respectively dated 13.02.2024. The copy of EC letter has been District Industrial Officer in both MP and UP vide letter no. 4162 & 4163 respectively dated 13.02.2024.</p> <p>Complied</p>																														
	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on	<p>As per discussion held during monitoring of the project and report submitted by PAs, it has been found that the PAs has been uploaded EC and six monthly compliance report, monitoring report, Environmental statement on</p>																														

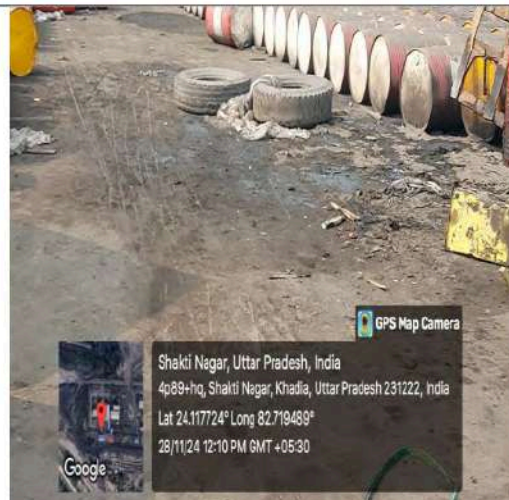
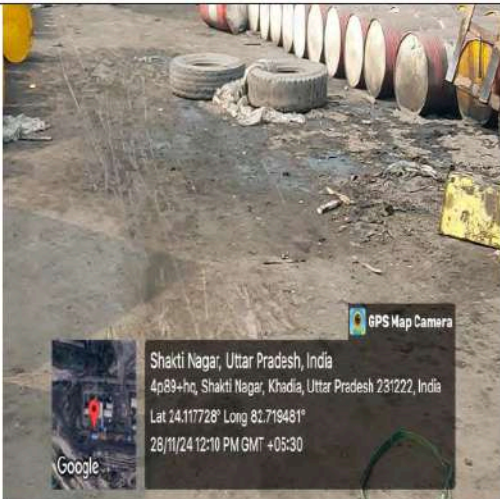
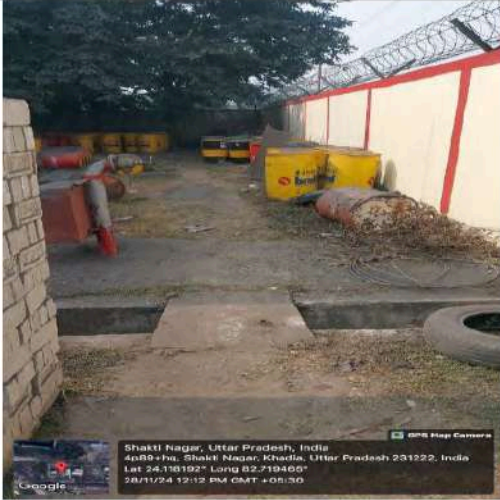
	their website and update the same on half-yearly basis.	company website https://nclcil.in/detail/890185/environment-policy-and-management Being Complied
	The project proponent shall monitor the criteria pollutants level namely; PM ₁₀ , SO ₂ , NOx (ambient levels) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.	As per discussion held during monitoring of the project and report submitted by PAs, it has been found that the PAs has been uploaded EC and six monthly compliance report, monitoring report, Environmental statement on company website https://nclcil.in/detail/890185/environment-policy-and-management Being Complied
	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.	As per discussion held during monitoring of the project and report submitted by PAs, it has been found that the PAs has been uploaded EC and six monthly compliance report, monitoring report, Environmental statement on company website https://nclcil.in/detail/890185/environment-policy-and-management . Besides, regular submission of the Environmental statement to this office. Being Complied
	The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that mitigation measures as provided in Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area' are being followed. Being Complied
	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.	As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that environmental statement for each financial year ending 31st March in Form-V is regularly submitted by the project to MPPCB, UPPCB and MoEF&CC, Bhopal and Lucknow as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently. The environmental statement for financial year ending 31st March 2023 has been submitted, vide no. KHD/GM/ENV/MOEF UP/24-25/4493 to Central regional office of MoEF&CC, Lucknow on 27.09.2024 & to the Western regional office of MoEF&CC, Bhopal vide letter no. NCL/KHD/ENV/MOEF BHOPAL/24-25/4492 on 27.09.2024. Being Complied
	The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.	Complied

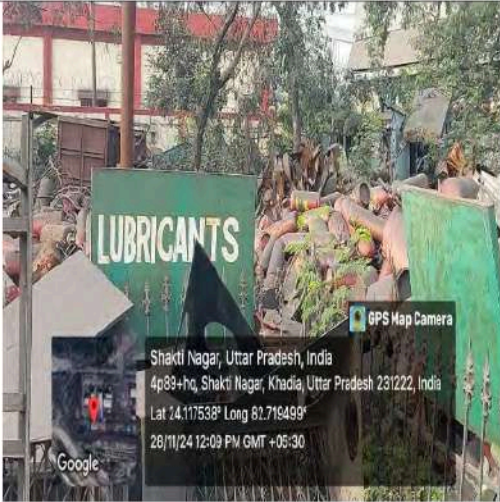
<p>The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs are complying with the stipulations made by the State Pollution Control Board and the State Government. Being Complied</p>
<p>The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs agree with the condition and complying the commitments and recommendations made in the EIA/EMP report, commitments made during the Public Hearing and also that during their presentation to the Expert Appraisal Committee. Being Complied</p>
<p>No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been found that PAs agree with the condition and the condition is being complied with. Being Complied</p>
<p>Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.</p>	<p>The Project agrees to the condition.</p>
<p>The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.</p>	<p>The Project agrees to the condition.</p>
<p>The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.</p>	<p>The Project agrees to the condition.</p>
<p>The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.</p>	<p>The Project agrees to the condition.</p>
<p>The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs, it has been stated that the generated municipal solid waste from the township, is being addressed by the Solid Waste Management Rules, 2016 and Hazardous Wastes generated in the mines are being addressed in accordance to the Hazardous & Other Waste Management Rules, 2016. Brief details of the Hazardous Wastes generated in the mine and their treatment methods are as given below:</p>

by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.	Type of HW	Mode of Disposal
	Used or Spent Oil (Sch I, Cat. 5.1)	Sold to Authorized Re Processors/Recycler
	Wastes or residues containing oil (Sch I, Cat. 5.2)	Being disposed of through authorised disposal facility.
	<p>However, it has been found that the hazardous waste handling and management is very pathetic on the project site. It seems all concerns involving its management are unfamiliar with the Hazardous waste authorization handling and its management Rules, Guidelines, etc. It is of utmost importance to organize training for officers/workers involved in its handling and management. In addition to the above, spillage of waste lubricating oil, etc can be collected and stored in the dedicated drum, and the storage area can be repaired/constructed as per the Guidelines. In addition to the above It has also been found that every dumper/machinery etc vendor has their own workshop, where a significant amount of waste lubricating oil etc. considered as hazardous waste, has been thrown/spilled. For better hazardous waste management at the project level, it is required to accommodate all vendors in demarcated cemented areas places, etc. and generated ETP sludge is being dumped with OB, without consulting with the UPPCB/CPCB. It is required to dispose of ETP sludge as per the CPCB guidelines.</p> <p>Not Complied</p>	
<p>Conclusion:</p> <p>a) It has been found that hazardous waste handling and management is very pathetic on the project site. It seems all concerns involving its management are unfamiliar with the Hazardous waste authorization handling and its management Rules, Guidelines, etc. It is of utmost importance to organize training for officers/workers involved in its handling and management. In addition to the above, spillage of waste lubricating oil, etc can be collected and stored in the dedicated drum, and the storage area can also be repaired/constructed as per the Guidelines.</p> <p>b) It has been found that every dumper/machinery etc vendor has their own workshop, where a significant amount of waste lubricating oil etc. considered as hazardous waste, has been thrown/spilled. For better hazardous waste management at the project level, it is required to accommodate all vendors in demarcated cemented areas places, etc.</p> <p>c) It has been found that the generated ETP sludge is being dumped with OB, without consulting with the UPPCB/CPCB. It is required to dispose of ETP sludge as per the CPCB guidelines.</p> <p>d) It has been found that major internal road has not been cemented/blacktopped so far. It is required speed up the construction of majority of internal roads on a priority basis, which helps to control dust emission, smooth</p>		

- transportation of coal, maintenance of vehicles etc.,
- e) It has been found that the management of OB (active and non-active) is not up to the mark, various issues including benching, slope, garland drain, Gabion wall/retaining wall, the density of the plantation on the patches of reclaimed OB etc need to be re-assess and take suitable action for better management and compliance. The condition of the old (in the years 1990-2005) biologically reclaimed Overburden (OB) has not been properly reclaimed so far. It is of utmost importance to take suitable measures for its reclamation in to too.
 - f) It has been found that the PAs have developed non-significant green cover on the OB dumps. In addition to the above PAs have also not developed three tire plantations in and around the boundary of the mining lease. It is required to conduct a massive drive of the plantation during the ongoing monsoon period to strengthen the green belt on OB as well as the boundary of the mining lease,
 - g) It has been observed that various non-native plants have also been planted on the OB dump for biological reclamation. It is required to stick with native species for better biological reclamation of the OB dump only.
 - h) It has been found that PAs have yet not developed 10 ha Sal nursery so far. It is required to take suitable action for the setting of Sal Nursery on a priority basis.
 - i) It has been found that the management of water sprinklers (Fixed/moveable and mist gun) should be reviewed at the project level, for better and more efficient management. Nozal of fixed sprinklers can be cleaned/replaced regularly for their meaningful uses.
 - j) It has been found that the wheel washing system has not been done so far. It is directed to construct as early as possible to control the dust.
 - k) As per the submitted analysis report data of various parameters are found within the permissible limits. Besides, values of SPM, RPM & PM_{2.5} in various locations are found above the permissible limits. It is required to take suitable measures for its controlling,
 - l) It has been found that PAs have yet not constructed bio-toilet in the study village. It is required to construct a bio-toilet as early as possible.
 - m) It has been found that the CEQMS has been installed in ETP. However, the Connectivity of installed CEQMS with SPCB and CPCB server is in progress. It is required to expedite the above work.
 - n) It has been found that the procurement of electric vehicles has not been done so far. It is directed to take suitable action for the procurement of electric vehicles on a priority basis.
 - o) It has been found that the PAs have yet not commissioned solar lighting systems on the road used for the transportation of the coal and solar park. It is required to take suitable action on the execution of the solar lights on the transportation road and solar park at earliest.

Amr
16/12/24
(डा० ए. के. गुप्ता)
अतिरिक्त निदेशक (वै०)

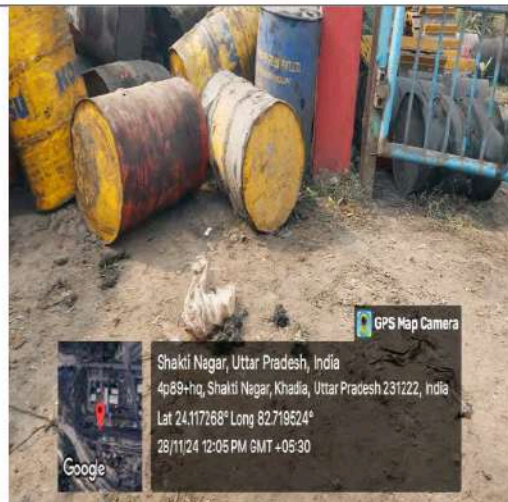


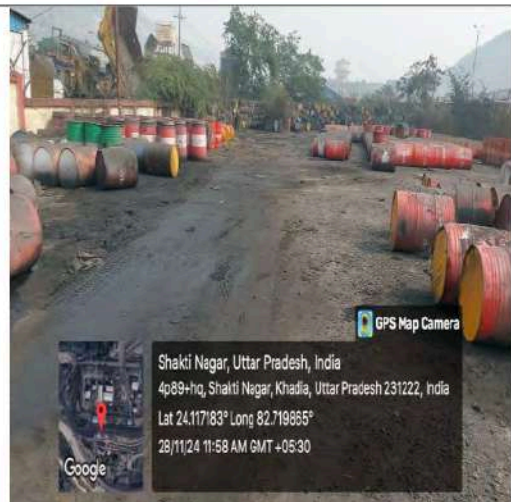
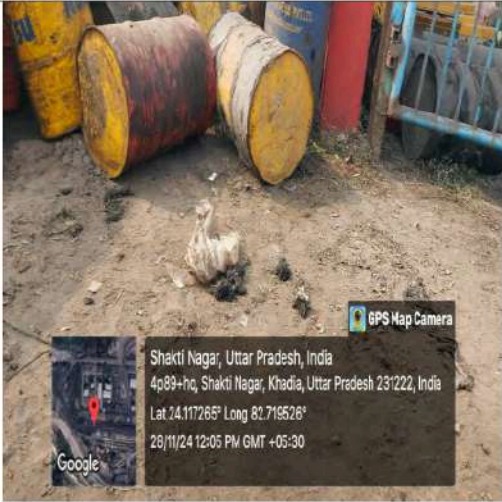


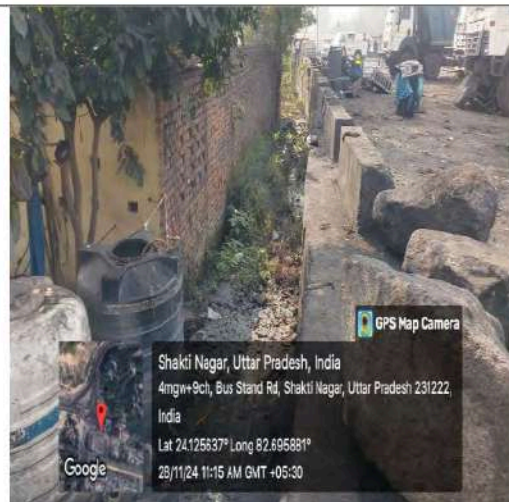
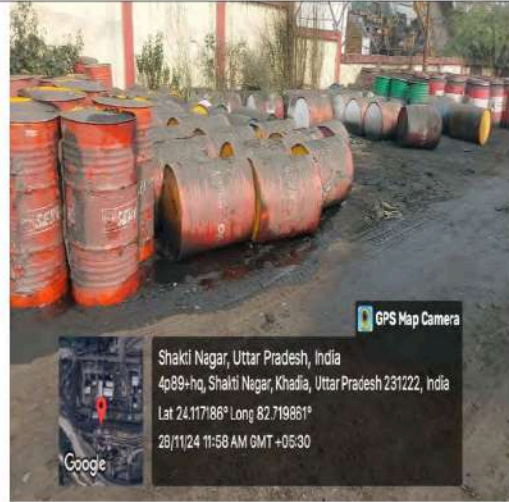
खड़िया क्षेत्र
Name and address of Industry - Khadia Project, NCL, Tehsil
District - Sonbhadra
खड़िया का पत्र और पता - खड़िया परियोजना, एनसीएल - इलाहाबाद - इलाहाबाद
Type of Waste - Used oil (Category Y 5.1) (Liquid, Ignitable)
अपशिष्ट का प्रकार - प्रयुक्त तेल (श्रेणी 5.1) (तरल, ज्वलनशील)
Authorized Quantity - 250 KL/year
अधिकृत मात्रा - 250 प्रति वर्ष
Authorization number - 12/Haz/891, valid till 18/06/2022
प्रतिपत्र संख्या - 12/Haz/891, 18/06/2022 तक मान्य
precautions - Use of Appropriate PPE such as gloves, eye mask etc.
सावधानियाँ उपयुक्त - पीपीई का उपयोग करें जैसे दस्ताने, सुरक्षा चश्मे, मास्क आदि।
Mode of storage - In drums kept inside purpose built structure
भंडारण की विधि - ड्रमों को उद्देश्यपूर्वक ढांचे में रखें।
Mode of disposal - Recycling through authorized external agency
निपटारण का तरीका - अधिकृत बाहरी एजेंसी के माध्यम से पुनर्चक्रण।

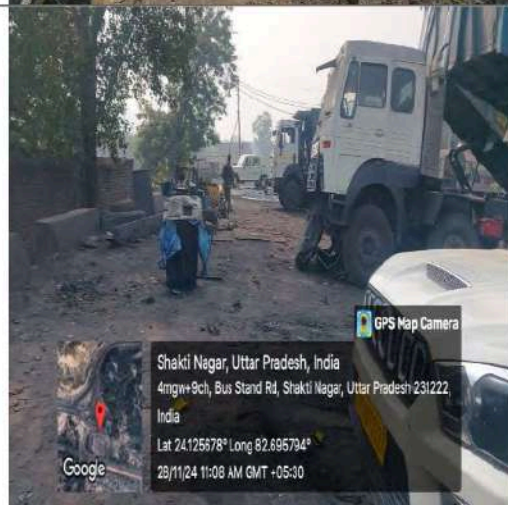
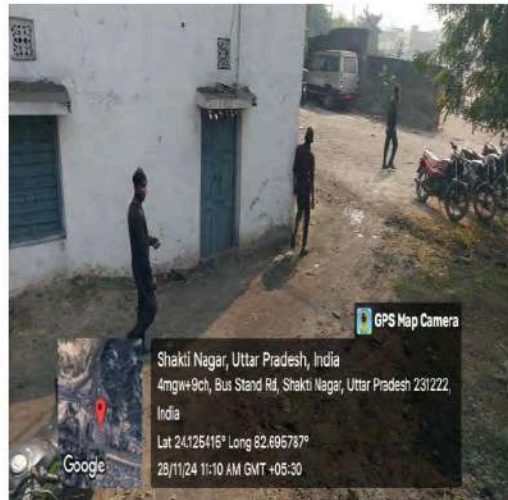
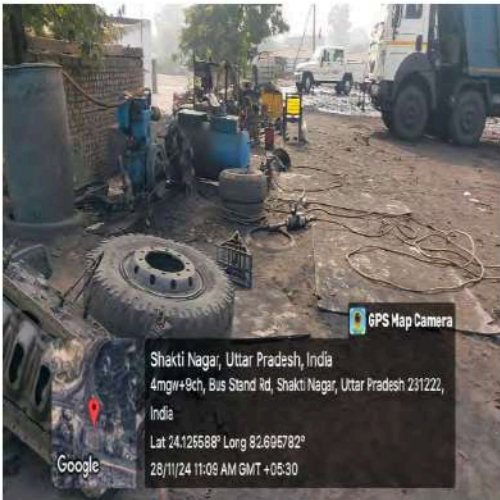
Danger - Hazardous Waste Storage Area	Inflammable	Unauthorized Entry Prohibited

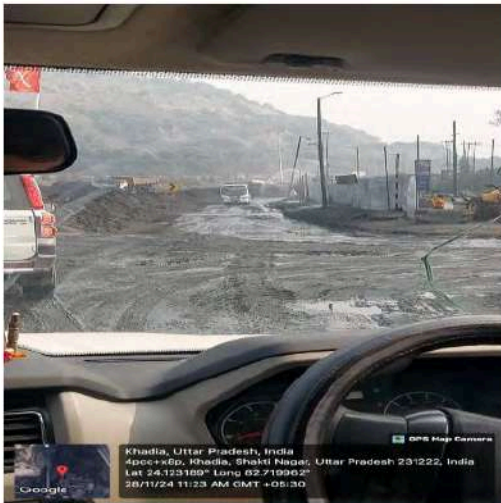
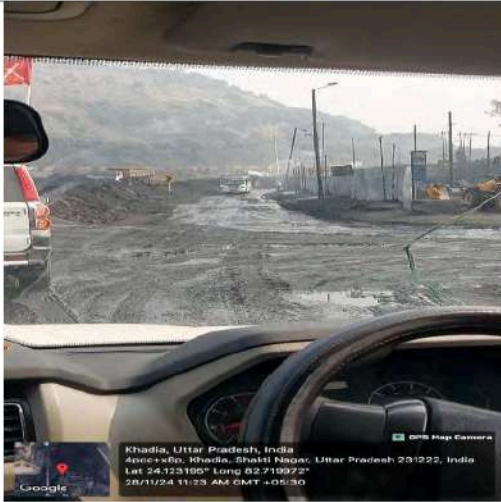
GPS Map Camera
Shakti Nagar, Uttar Pradesh, India
4p89+hq, Shakti Nagar, Khadia, Uttar Pradesh 231222, India
Lat 24.117189° Long 82.719563°
28/11/24 12:06 PM GMT +05:30









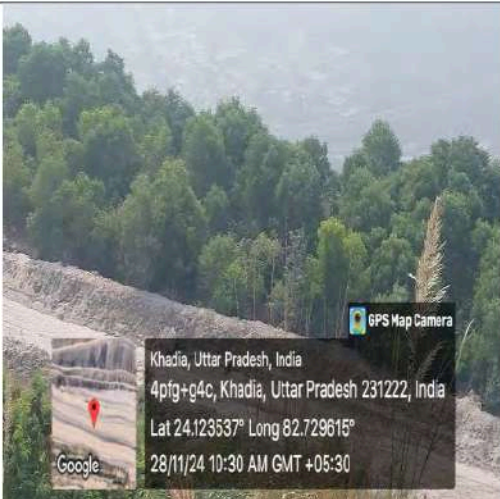
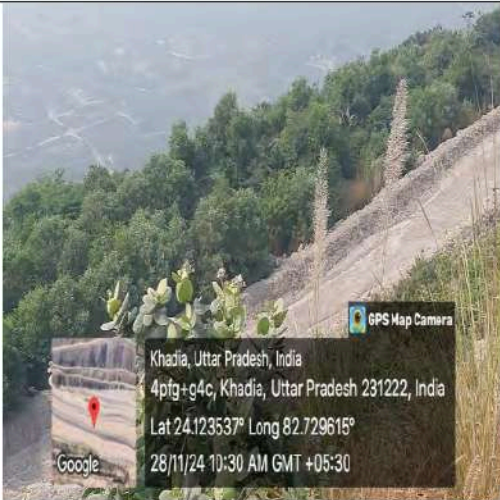
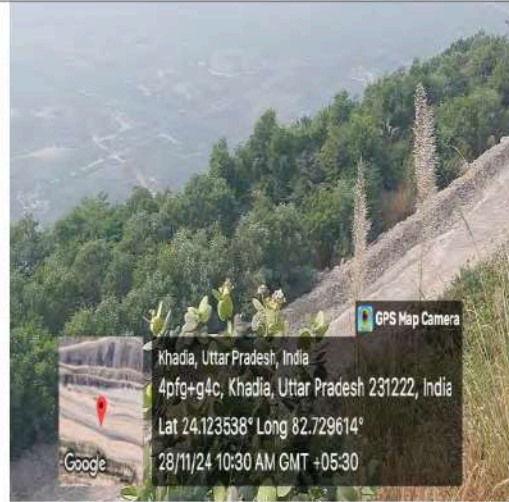








 <p>Shakti Nagar, Uttar Pradesh, India 4mgv+2mf, Shakti Nagar, Uttar Pradesh 231222, India Lat 24.1262° Long 82.69164° 28/11/24 11:06 AM GMT +05:30</p>	 <p>Shakti Nagar, Uttar Pradesh, India 4mgv+2mf, Shakti Nagar, Uttar Pradesh 231222, India Lat 24.126226° Long 82.691479° 28/11/24 11:06 AM GMT +05:30</p>
 <p>Chilkadand, Uttar Pradesh, India Chilkadand, Uttar Pradesh, India Lat 24.129719° Long 82.690494° 28/11/24 11:06 AM GMT +05:30</p>	 <p>Khadia, Uttar Pradesh, India 4pfg+g4c, Khadia, Uttar Pradesh 231222, India Lat 24.123527° Long 82.730824° 28/11/24 10:46 AM GMT +05:30</p>









Speed Post/Online

F. No. IA-L-11011/51/2024-IA-I
Government of India
Ministry of Environment, Forest and Climate Change
(Compliance & Monitoring Division-IA Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: moefcc-monitoring@gov.in

Dated: 14th January, 2025

To,

The General Manager
Northern Coalfields Ltd. (NCL)
General Manager Khadia, P.O. Shaktinagar,
Distt.:Sonebhadra, Uttar Pradesh PIN 231222

Sub: Action Taken Report (ATR)- Non compliances observed with respect to the project on "Expansion of Khadia Opencast coal mining project for increase in production capacity from 14 MTPA to 15 MTPA (increase of 10% w.r.t 10 MTPA) in land area of 1640 Ha by M/s Northern Coalfields Ltd. located in the village Khadia, Tehsil Dudhi, District Sonbhadra (Uttar Pradesh) & village Dhudhichua, Tehsil Singrauli, District Singrauli (Madhya Pradesh)"- reg.

Ref: i. Ministry's EC letter No J-11015/255/2006 IA. II (M) dated 23.03.2016, 27.07.2022 and 07.02.2024
ii. RO, Lucknow monitoring report.

Sir,

Environmental Clearance (EC) was granted to M/s Northern Coalfields Ltd. located in the village Khadia, Tehsil Dudhi, District Sonbhadra (Uttar Pradesh) & village Dhudhichua, Tehsil Singrauli, District Singrauli (Madhya Pradesh) vide letter No J-11015/255/2006 IA. II (M) dated 23.03.2016, 27.07.2022 and 07.02.2024 subject to implementation of the various conditions and environmental safeguards contained therein.

2. The project was monitored by the Regional of MoEF&CC at Lucknow on 27-28.11.2024 and the report was submitted to the Ministry (copy enclosed).

3. The inspection report has been examined by the Ministry and following are observed non-compliance on the basis of review of RO's report:

- i. Garland drain has not been provided as per the EC condition. (Specific Condition-xi of EC dated 23.03.2016)
- ii. Dust mask has not been provided to the workers. (Specific Condition-xvi, xvii, xviii, General Condition-ix of EC dated 23.03.2016, Standard Condition h (iii) of EC dated 07.02.2024)


- iii. Green belt has not been developed as per the EC condition. (Specific Condition-xx of EC dated 23.03.2016, Additional Specific condition-iii, iv of EC dated 27.07.2022, (Standard Condition g (ii) of EC dated 07.02.2024)
- iv. Greenbelt has not been developed on the OB dump. (Specific Condition-xxii of EC dated 23.03.2016, (Standard Condition f (v)) of EC dated 07.02.2024)
- v. Pucca road has not been constructed to control dust emissions within the lease area. Three tier planation all along the major road has not been developed. Management of OB dump is not up to the mark. (Specific Condition-xxii, xxiv, xxviii, xxx, xxxi, xxxiii of EC dated 23.03.2016, Specific condition-xxiv, Standard Condition f (iii) of EC dated 07.02.2024)
- vi. Adequate steps to stop the dust emission from the CHP has not been undertaken. (Specific Condition-xxvi of EC dated 23.03.2016)
- vii. Third party monitoring of the project has not been conducted through the NABL accredited laboratory. (General Condition-iii,iv of EC dated 23.03.2016)
- viii. PPEs have not been provided to the workers. (General Condition-x of EC dated 23.03.2016)
- ix. PP has not advertise the EC as per the EC condition. (General Condition-xiii of EC dated 23.03.2016)
- x. Cleaner fuel has not been used in the dumpers/trucks. (Additional Specific condition-ii of EC dated 27.07.2022, Specific condition-xxviii of EC dated 07.02.2024)
- xi. Installed CEQMS has not been connected to the SPCB and CPCB server. (Additional Specific condition-vii of EC dated 27.07.2022)
- xii. Adequate measure for the management of hazardous waste, such as oil containers, ETP sludge, etc. has not been taken, further, ETP sludge is being dumped with OB without consulting with the UPPCB/CPCB. (Additional Specific condition-x of EC dated 27.07.2022, (Standard Condition a (vi)) of EC dated 07.02.2024)
- xiii. Expenditure incurred under CER has not been provided. (Additional Specific condition-xii of EC dated 27.07.2022, Standard Condition i (iii) of EC dated 07.02.2024)
- xiv. Construction of the Rapid Loading System has not yet completed. (Specific condition-i of EC dated 07.02.2024)
- xv. Sal nursery has not been set up by PP. (Specific condition-iv of EC dated 07.02.2024)
- xvi. NOC for expanded capacity has been made to the Central Ground Water Authority. (Specific condition-v of EC dated 07.02.2024)
- xvii. Wheel washing system and procurement of electric vehicles has not been undertaken by the PP. (Specific condition-vi of EC dated 07.02.2024)
- xviii. Compliance of the Standard Operating Procedure (SoP) issued by CPCB regarding the dumping of mine voids with fly ash has not been provided. (Specific condition-xv of EC dated 07.02.2024)
- xix. Solar parks have not been developed. (Specific condition-xvi of EC dated 07.02.2024)

- xx. Data on the plantation of fruit-bearing trees has not been provided. (Specific condition-xviii of EC dated 07.02.2024)
- xxi. Construction of the digital library has not yet completed. (Specific condition-xxi of EC dated 07.02.2024)
- xxii. Solar-mediated light systems on the roads has not been provided. (Specific condition-xxv of EC dated 07.02.2024)
- xxiii. Bio-toilets in the study villages have not been provided. (Specific condition-xxvii of EC dated 07.02.2024)
- xxiv. Feasibility study for the utilization of fly ash with this mine has not been conducted. (Specific condition-xxix of EC dated 07.02.2024)
- xxv. Suitable action on the use of fly ash as an external dump in the mine as per the study has not been taken. (Standard Condition f (iv) of EC dated 07.02.2024)

4. In view of the foregoing, the Project proponent (PP) is hereby directed to submit the clarification/Action Taken Report (ATR) for observed non-compliance within next 30 days from the date of issuance of this letter. It may be noted that, if no satisfactory reply is received within the prescribed time frame, the Ministry will be constrained to take necessary action as deemed fit and appropriate in the circumstances of the case which inter-alia include issuance of Show-Cause Notice under the provision of section (5) of the Environment (Protection) Act, 1986.

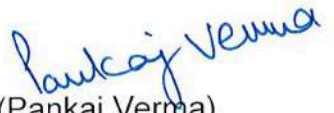
This issues with the approval of the Competent Authority.

Encl: As above


(Pankaj Verma)
Scientist 'F'

Copy to:

1. Deputy Director General of Forests (C), Ministry of Env., Forest and Climate Change, Integrated Regional Office, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020
2. The Member Secretary, Uttar Pradesh Pollution Control Board, Building.No. TC-12V Vibhuti Khand, Gomti Nagar Lucknow-226 010
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
4. Member Secretary, Coal Mining, MoEF&CC. (For information and further necessary action)


(Pankaj Verma)
Scientist 'F'



Government of India
Ministry of Environment, Forest & Climate Change
Regional Office, Lucknow

केन्द्रीय भवन, 11वां तल, सेक्टर एच, अलिगंज लखनऊ 226024

Kendriya Bhawan, 11th Floor, Sector-H, Aliganj, Lucknow-226024, Telefax-2326696

Email:roc.lko-mef@nic.in

File no. : IV/ENV/UP/MINE-50/409/2016/ 19

Dated: 03.04.2025

To,

Director

Compliance and Monitoring Division (CMD)

Ministry Of Environment, Forest and Climate Change

Indira Paryaran Bhawan, JorBagh, Aliganj, New Delhi-110003

Email: moefcc-monitoring@gov.in

Subject: EC to "Expansion of Khadia Opencast coal mining project for increase in production capacity from 14 MTPA to 15 MTPA (increase of 10% w.r.t 10MTPA) in land area of 1640 Ha by M/s Northern Coalfields Ltd. located in the village- Khadia, Tehsil- Dudhi, District- Sonbhadra (Uttar Pradesh) & village- Dhudhichua, Tehsil- Singrauli, District- Singrauli (Madhya Pradesh)"- reg..

- References:** 1. Ministry's EC letter No J-11015/255/2006 IA. II (M) dated 23.03.2016, 27.07.2022 and 07.02.2024
2. Non-Compliance RO letter no-IV/ENV/UP/MINE-50/409/2016/IV/ENV/UP/MINE-62/644/2016 Dated 16.12.2024
3. The Ministry letters dated 14.01.2025 and 19.2.2025

Sir,

I am directed to draw your kind attention to the above-referred letter on the captioned subject. As per the record, the above project was monitored by the Regional Office, Lucknow on 27-28.11.2024. During monitoring, fifteen non-compliances were observed, which were communicated to PP vide letter no. IV/ENV/UP/MINE-50/409/2016/IV/ENV/UP/MINE-62/644/2016 Dated 16.12.2024. However Ministry has also issued a Non-compliance letter to PP vide letter no. IA-L-11011/51/2024-IA-I, dated 14.01.2025, in which twenty-five non-compliances were mentioned. In reply, PAs have submitted a reply report to this office vide email dated 14.02.2025. In compliance to the above, this office recently monitored the site on 17-18 March, 2025. Based on the submitted reply of non-compliance raised by this Ministry, and recent observations, point-wise observations of this office are tabulated below:

SN	Status of compliance
i	Non-compliance observed during Post EC monitoring: Garland drain has not been provided as per the EC condition. (Specific Condition-xi of EC dated 23.03.2016) PP Reply dated.14.02.2025 Proper drainage system has been provided by Khadia OCP. Currently about 14.9 KM of the garland drain exists at Khadia OCP. Same has also been mentioned in the monitoring report submitted by Regional Office, MoEF&CC, Lucknow against the EC condition. All the

permanent drains are cemented (Shown as Pic - 1).

However, some of the drains remain temporary in nature and are built as the active mine dump shifts in the course of mining.

Besides this, restoration work i.e. cementing of about 400 m retaining wall and drain is in process and will be completed by June 2025. For the purpose, a tender has already been floated and copy of the relevant page of Notice Inviting Tender issued is enclosed herewith as Annexure-A.

Present status of the compliance:

During recent monitoring of the project, it has been found that the PP has floated the tender for the restoration work of the garland work. And assured to complete the above work before June 2025.

Partially Complied

ii. **Non-compliance observed during Post EC monitoring:**

Dust mask has not been provided to the workers. (Specific Condition-xvi, xvii, xviii, General Condition-ix of EC dated 23.03.2016, Standard Condition h (iii) of EC dated 07.02.2024)

PP Reply dated 14.02.2025:

Dust Mask are regularly being provided to the workers. Details of the dust mask provided in current Financial year is as below.

Sl. No.	Month	Dust Mask issued to workers
1	April 2024	940
2	May 2024	917
3	June 2024	836
4	July 2024	812
5	August 2024	748
6	Sept 2024	720
7	October 2024	920
8	November 2024	870
9	December 2024	817
10	January 2025	895

Copy of the issuance register is enclosed as Annexure -B. Personnel wearing dust masks are shown in pic 2.

Present status of the compliance:

During recent monitoring of the project. It has been found that the majority of the workers wearing required PPEs including dust mask. It is required to be strict on the use of PPEs on project site.

Being Complied

iii. **Non-compliance observed during Post EC monitoring:**

Green belt has not been developed as per the EC condition, (Specific Condition-xx of EC dated 23.03.2016, Additional Specific condition-iii, iv of EC dated 27.07.2022, and (Standard Condition g (ii) of EC dated 07.02.2024.

PP Reply on dated 14.02.2025:

Green Belt at Overburden Dump:-

On overburden dump, plantation is regularly being carried out through UP Forest Department. Till date, plantation has been completed on 216.16 Ha of overburden dumps. In the FY 2025-26, plantation on about 08 Ha overburden dump is to be carried out, out of which 05 Ha shall be done through ICFRE, Dehradun and 03 Ha shall be done through Renukoot Forest Division, UP Forest Department. The work awarded to ICFRE, Dehradun

is for ecological restoration of the area. (Copy of the work order issued to ICFRE and request for MoU to UPFD are enclosed as Annexure-D).

Green Belt at outside mine area:-

Green belt outside the project premises is being done by M/s Northern Coalfields Limited. It is to mention that in FY 2024-25, plantation has been carried out in Renukoot Forest Department on 100 Ha

The executive agencies like Renukoot Forest Department and Singaruli Forest Division are specialised agencies for carrying out plantation works and species of plants are selected by them based on the local area and geography of the area.

In FY 2025-26, area of 100 Ha in UP and 270 Ha in MP shall be carried out through UP Forest Department and MPRVVN, Singrauli respectively and efforts shall be made for plantation of native species with broad leaves and long rotation plants.

Green Belt along road side:-

As stated in the monitoring report, plantation is required along the coal transportation road and approach road, It is to state that an MoU has been finalised with UP Forest Department for planation besides the newly constructed CC road and mine boundary, wherever plantation is required. The plantation will be carried out in the FY 2025-26 monsoon. Copy of the MoU Signed is enclosed herewith as Annexure-E.

Pictures of various plantation sites are enclosed as pic 3 to 7.

Further, it is pertinent to state here that as per the approved mining plan of 15 MTPA, out of total 1640 Ha lease hold area, planation will be done in around 1378 Ha at the time of mine closure. Cost of this plantation shall be borne by NCL. Plantation is continuously being done as per availability of finalized overburden dump and will be continued.

Present status of the compliance:

During the recent monitoring of the project, it has been found that Ecological Restoration work has been awarded the work to ICFRE, Dehradun. Besides, PAs have conducted biological reclamation of the OB through the Renukoot Forest Division, but the quality of the plantation is not conducive for the OB. It is required to improve the planting technique for OB by using a practical scientific approach for better and significant output.

Partially Complied

iv Non-compliance observed during Post EC monitoring:

Greenbelt has not been developed on the OB dump. (Specific Condition-xxii of EC dated 23.03.2016, (Standard Condition f (v)) of EC dated 07.02.2024).

PP Reply on dated 14.02.2025:

On overburden dump, planation is regularly being carried out through UP Forest Department. UP Forest department is a specialized agency for the purpose of planation and species of plants are selected by them based on the local area and geography of the area. Till date, plantation has been completed on 216.16 ha of overburden dumps. In the FY 2025-26 planation of about 08 ha overburden dump is to be carried out, out of which 05 ha shall be done through Renukoot Forest Division, UP Forest Department. The work awarded to ICFRE, Dehradun, is for ecological restoration of the area. Pictures of various plantation sites of OB dump are enclosed as pic 3 to 6.

As pointed out in the report against condition no. f (v) of EC dated 07.02.2024, it shall be

ensured that only native species shall be planted as suggested.

Further, it is pertinent to state here that as per approved mining plan of 15 MTPA, out of the total 1640 ha leasehold area, plantation to be done in 1378 ha at the time of mine closures.

Cost of this plantation shall be borne by NCL. Planting is continuously being done as per availability of finalized overburden dump and will be continued.

Present status of the compliance:

During the recent monitoring of the project, it has been found that Ecological Restoration work has been awarded to ICFRE, Dehradun. Besides, PAs have conducted biological reclamation of the OB through the Renukoot Forest Division, but quality of the plantation is not as desired for the OB. It is required to improve the planting technique for OB by using a practical scientific approach for better and significant output.

Partially Complied

v **Non-compliance observed during Post EC monitoring:**

Pucca road has not been constructed to control dust emissions within the lease area. Three-tier plantation all along the major road has not been developed. Management of OB dump is not up to the mark. (Specific Condition-xxii, xxiv, xxviii, xxx, xxxi, xxxiii of EC dated 23.03.2016, Specific condition-xxiv, Standard Condition f (iii) of EC dated 07.02.2024)

PP Reply dated 14.02.2025:

Pucca roads have been developed at all the permanent routes. Khadia OCP has constructed Cement Concrete Road of 6.61 KM Length within the mine premises in order to reduce dust generation during transportation of coal with date of completion as 31.10.2023. Further, 1.5 KM CC road has also been built for movement of light vehicles. Photographs of the recently built CC road is enclosed herewith as Pic 8.

For the purpose of three tier plantation along CC road, it is to state that an MoU has been finalised with UP Forest Department for plantation besides newly constructed CC road and mine boundary, wherever plantation is required. The plantation will be carried out in FY 2025-26 monsoon.

With regard to management of OB dump, it is to state that Overburden dumps are being maintained scientifically with proper technical and biological reclamation. For the purpose of stability of the OB dump, a scientific study conducted by M/s CMPDIL, Ranchi is enclosed herewith as Annexure-F.

Present status of the compliance:

It has been found that the PAs have constructed around 6 km of cemented roads within the lease area, which have been used for the transportation of coal. Besides, a significant km of road still needs to be cemented, which has been used near gates 3 and 4, where hundreds of dumpers/truck etc. have been parked within the lease area. This area is just 10-25 meters from the national highway. In addition to the above, a three-tier plantation work MoU has been signed with UP Forest Department and will be carried out in 2025-26 monsoon period. Besides, it is still required to take suitable measures for better management of the OB dumps in the mine area on priority basis.

Not Complied

vi **Non-compliance observed during Post EC monitoring:**

Adequate steps to stop the dust emission from the CHP has not been undertaken. (Specific Condition-xxvi of EC dated 23.03.2016)

PP Reply on dated 14.02.2025:

As pointed out in the monitoring report for CHP of 04 MTPA, a cyclone arrangement is in place for the purpose of dust extraction. The CHP is equipped with automatic sprinkler system at receiving pits and closed conveying system along with nozzles at transfer

	<p>points. Further, loading into the wagons is being done through silo, which is an eco-friendly technology and is also suggested in the guidelines issued by Central Pollution Control Board (CPCB) in the name of "Inventorization of Railway Sidings and Guidelines for their Environment Management" and published on March 2015. Photographs of the Pollution control arrangement of CHP of 04 MTPA is enclosed herewith as Pic 9 to 12. Further efforts shall be taken for maintaining the same.</p> <p>Present status of the compliance: During the recent monitoring of the project, it has been found that the cyclone arrangement is in place for dust extraction. Besides, it is also equipped with an automatic water sprinkler. It is required to take suitable measures for its continuous working.</p> <p>Being Complied</p>
vii	<p>Non-compliance observed during Post EC monitoring: Third-party monitoring of the project has not been conducted through the NABL-accredited laboratory. (General Conditions-iii, iv of EC dated 23.03.2016)</p> <p>PP Reply on dated 14.02.2025: Environment Laboratory, CMPDIL, Ranchi is NABL accredited (certificate no.TC-7470 issue date 16/12/2022). The environment monitoring samples collected at CMPDI, RI-6, Singrauli are sent to CMPDIL, Ranchi laboratory for analysis. The upgradation of CMPDIL, RI-6, Singrauli lab and its NABL accreditation is under process.</p> <p>Present status of the compliance: During the recent monitoring of the project, it has been found that the sampling for third-party analysis was conducted by CMPDI, RI-6, Singrauli, and sent to CMPDIL, Ranchi laboratory for further analysis. And both the laboratories have yet to obtain accreditation by NABL or MOEF&CC. It is required to conduct third-party monitoring, including sampling by MOEF&CC and NABL-accredited laboratories.</p> <p>Not Complied</p>
viii	<p>Non-compliance observed during Post EC monitoring: PPEs have not been provided to the workers. (General Condition-x of EC dated 23.03.2016)</p> <p>PP Reply dated 14.02.2025: Distribution of PPEs to the workers is a regular activity. Photographs of the personnel wearing PPEs are enclosed herewith as pic 13 – 14. Further, the copy of the issuance register showing distribution of the PPEs is enclosed herewith as Annexure – G.</p> <p>Present status of the compliance: During the recent monitoring of the project, it was found that the majority of the workers were wearing the required PPEs including dust masks. It is required to be strict on the use of PPEs in lease area.</p> <p>Being Complied</p>
ix	<p>Non-compliance observed during Post EC monitoring: PP has not advertised the EC as per the EC condition. (General Condition-xiii of EC dated 23.03.2016)</p> <p>PP Reply dated 14.02.2025: The EC of 14 MTPA, was granted on 23.03.2016. However, the EC was uploaded by MoEF&CC on 30.03.2016 and NCL management came to know about its grant only on 30.03.2016. Same can be proved from the enclosed letter issued by GM (Environment), NCL Singrauli (Enclosed as Annexure-H). Accordingly EC was advertised within 07 working</p>

days i.e. on 06 and 07 April 2016. The details of the publication of advertisement of EC are as follows:

Newspaper	Date of publication
Dainik Jagran, Rewa	06.04.2016
Rashtriya Jagran, Varanasi	07.04.2016
Amar Ujala, Varanasi-	07.04.2016
Dainik Bhaskar, Satna-	07.04.2016

Present Status of the compliance:

During the recent monitoring of the project, it was found that the new paper advertisement was done due to the late receipt of the accorded EC.

Complied

x

Non-compliance observed during Post EC monitoring:

Cleaner fuel has not been used in the dumpers/trucks. (Additional Specific condition-ii of EC dated 27.07.2022, Specific condition-xxviii of EC dated 07.02.2024)

PP Reply dated 14.02.2025:

Khadia Project is equipped with three nos. of draglines, which are not only electricity driven but also reduces truck movement (which would otherwise be required for transportation of overburden).

Besides draglines, 06 nos. of shovel and 07 nos. of drills are also electrical driven.

Besides, maximum amount of coal is being transported through Coal Handling Plants of 04 MTY and 06 MTY and are electricity driven, which also reduces truck movement (which would otherwise be required for transportation of coal within mine premises). An RLS of 04 MTPA is under construction.

For the purpose of cleaner fuel, a study for the use of 'Xtra Green Diesel' is under process at Khadia OCP in collaboration with IOCL. Xtra green is an optimized combination having higher Cetane Number for providing improved performance by increasing the efficiency & reducing the emission of vehicle. A copy of the letter showing trial run to be conducted by M/s Indian Oil Corporation Limited (IOCL) to explore the possibility of using Xtra Green HSD in Khadia mine to verify the emission efficiency and fuel economy benefits is enclosed as Annexure-I.

Specific condition-xxviii of EC dated 07.02.2024 states that, "PP shall explore at least 20% of the overall fleet of dumpers / trucks / other vehicles as electrical or CNG/NLG based transportation of coal / OB etc.". Khadia Opencast Project has applied for amendment of the said condition to MoEF&CC, New Delhi vide EC amendment proposal no. IA/UP/CMIN/509697/2024. The reasons for amendment sought are as follows:

- As per the approved mining plan, this project is already equipped with adequate no. of HEMMs and there was no additional provision for procurement of HEMM.

For the purpose of exploring the possibility to deploy CNG/LNG/ electrical dumpers /trucks/other vehicles in NCL, a letter seeking availability of such vehicles have been submitted on 06.08.2024 to all major Manufacturers and response of them are still awaited. (Copy of the letters issued are enclosed herewith as Annexure-J).

Present status of the compliance:

During the recent monitoring of the project, it has been observed that the project is already equipped with an adequate no. of HEMMs and there was no additional provision for the procurement of HEMM. In addition to the above, PAs have also stated that the NCL is

	<p>exploring the possibility of the adoption of CNG/LNG/electrical dumpers etc based vehicles.</p> <p>Partially Complied</p>
xi	<p>Non-compliance observed during Post EC monitoring: Installed CEQMS has not been connected to the SPCB and CPCB server. (Additional Specific condition-vii of EC dated 27.07.2022)</p> <p>PP Reply dated 14.02.2025: CEQMS has been installed and has been connected with CPCB and MPPCB server. A copy of the mail received from CPCB for confirming that the CEQMS has been integrated with RTDMS portal of CPCB is enclosed herewith as Annexure – K.</p> <p>Further, Connection has also been provided with MPPCB website. Copy of the screenshot is enclosed herewith as Annexure-L.</p> <p>Present status of the compliance: During the recent monitoring of the project, it has been found that the CEQMS is working and connected to the CPCB server.</p> <p>Being Complied</p>
xii	<p>Non-compliance observed during Post EC monitoring: Adequate measure for the management of hazardous waste, such as oil containers, ETP sludge, etc. has not been taken, further, ETP sludge is being dumped with OB without consulting with the UPPCB/CPCB. (Additional Specific condition-x of EC dated 27.07.2022, (Standard Condition a (vi)) of EC dated 07.02.2024)</p> <p>PP Reply dated 14.02.2025: The spilled oil as observed during the monitoring was due to recent lifting of burnt oil to the auctioned party. The same has been cleaned using lime as per Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Current Picture of the site at the time of visit of MoEF&CC official is enclosed herewith as pic 15 & 16.</p> <p>With regard to ETP sludge, it is hereby stated that as per Schedule-I of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, 'The inclusion of wastes contained in this Schedule does not preclude the use of Schedule II to demonstrate that the waste is not hazardous' (Copy enclosed as Annexure-M) i.e. Use of Schedule-II can be made to demonstrate that the waste is not hazardous.</p> <p>Accordingly, a test has been conducted for the probable heavy metals which may be found in the Coal Industry ETP sludge and the result showed, all the metals were found below the limit provided in Schedule II of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Copy of the sample report is enclosed herewith as Annexure – N.</p> <p>Further, after receipt of the letter dated 14.01.2025 from MoEF&CC, New Delhi, a mail has also been sent to premier institutes viz. IIT(ISM), Dhanbad, IIT-BHU Varanasi and IITR, Lucknow for enquiry about testing of ETP Sludge as per Schedule-II of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. However, no reply has been received from any of the organisations. Copies of the Mails sent are enclosed herewith as Annexure-O.</p>

Present status of the compliance:

During the recent monitoring of the project, it has been found that the management of the hazardous waste is still pathetic, efforts made by PP is non-significant. Spillage of used/burned oil, waste cotton cloth etc has been found not only in the hazardous waste storage area, but also in several places. Every third-party vendor has their workshop within the lease area. It is of utmost importance to accommodate all vendors in the dedicated area for better hazardous waste management.

Not Complied

xiii

Non-compliance observed during Post EC monitoring:

Expenditure incurred under CER has not been provided. (Additional Specific condition-xii of EC dated 27.07.2022, Standard Condition i (iii) of EC dated 07.02.2024)

PP Reply on dated 14.02.2025:

Corporate Environment Responsibility, are as below.

SN	Nature of Activity to be performed as per EC dated 07.02.2024 in FY 2024-25	Details of activity performed	Expenditure incurred in 2024-25 till Jan 2025
1	Sanitation (Cleaning of Public Road)	Deployment of sweeping machines the purpose of cleaning of public road.	56,34,429
2	Roads (Control of road dust due to public transport)	Deployment of truck mounted fog cannons on public roads.	57,70,699
3	Plantation in community Area	Plant distribution has been done	1,98,600/-

Photographs of the Operation of Road Sweeping Machine and Truck Mounted fog cannons are enclosed herewith as Pic 17 & 18.

Present status of the compliance:

During the recent monitoring of the project, PAs have done various work under CER, including sanitation, road construction, and plantation.

Being Complied

xiv

Non-compliance observed during Post EC monitoring:

Construction of the Rapid Loading System has not yet been completed. (Specific condition-i of EC dated 07.02.2024)

PP Reply on dated 14.02.2025:

Work order for construction of CHP/ RLS of 04 MTPA capacity has been issued to M/s S. K. Samanta & Co. Pvt. Ltd. On 08.01.2024 (Copy enclosed as Annexure- P). Further, site handover letter has been issued to M/s S. K. Samanta & Co. Pvt. Ltd. On 15.03.2024, with date of start of work as 17.03.2024 (Copy enclosed as Q). Currently the work is in progress and will be completed by Feb 2026.

Further, an application has been submitted vide proposal no. IA/UP/CMIN/509697/2024 for amendment of EC conditions for extension of timeline of completion of Rapid Loading System (04 MTPA) by February 2026 instead of December 2024 as stipulated in EC conditions.

Present status of the compliance:

During the recent monitoring of the project, it has been found that the construction work of rapid loading system was in progress on the site and would be completed by February 2026.

	<p>It is required to expedite the above work on priority basis.</p> <p>Partially Complied</p>
xv	<p>Non-compliance observed during Post EC monitoring: Sal nursery has not been set up by PP. (Specific condition-iv of EC dated 07.02.2024)</p> <p>PP Reply dated 14.02.2025:</p> <p>In compliance of EC Condition of Khadia OCP, NCL has invited offers for establishment of Sal Nursery from various premier institutes viz. Forest Research Institute (FRI), Dehradun, Renukoot Forest Division, Singaruli Forest Division, Madhya Pradesh Rajya Van Vikash Nigam and Chhatisgarh Rajya Van Vikas Nigam Limited vide letter dtd. 31.10.2023 and 17.01.2024 (Copy attached as Annexure-R). The telephonic discussions were made to pursue for submission of proposal for development of Sal Nursery at Khadia project, NCL.</p> <p>Renukoot Forest Division has submitted the proposal for development of Sal Nursery at Khadia project, NCL. The response from other premier institutes/organizations except DFO Renukoot is still awaited.</p> <p>The proposal submitted by DFO Renukoot for development of Sal Nursery at Khadia project is under scrutiny. The Sal Nursery development work at Khadia project will be taken-up during FY 2025-26.</p> <p>Present status of the compliance: During the recent monitoring of the project, it has been found that the PAs have submitted a proposal to DFO Renukoot for the development of sal nursery. As assured, the above work will start during FY 2025-26.</p> <p>Assured to Comply</p>
xvi	<p>Non-compliance observed during Post EC monitoring: NOC for expanded capacity has been made to the Central Ground Water Authority. (Specific condition-v of EC dated 07.02.2024)</p> <p>PP Reply dated 14.02.2025: Application for NOC with expanded capacity has been made on 19.03.2024 and application verification has been completed on 22.03.2024. The application is currently at the stage of Application Processing and pending with approval officer since 12.02.2025.</p> <p>(The online screenshot of the application is enclosed herewith as Annexure-S)</p> <p>Present status of the compliance: During the recent monitoring of the project, it has been stated that the application for NOC with expanded capacity has been made on 19.3.2024 and application verification has been completed on 22.03.2024. The application is currently at the stage of Application Processing and pending with approval officer since 12.02.2025. Therefore, it is requested to follow up the matter with concern department.</p> <p>Partially Complied</p>
xvii	<p>Non-compliance observed during Post EC monitoring: Wheel washing system and procurement of electric vehicles has not been undertaken by the PP. (Specific condition-vi of EC dated 07.02.2024)</p>

PP Reply dated 14.02.2025:

An LoA for wheel washing facility has been issued on 18.08.2024 (Copy enclosed as Annexure-T). The work is in progress and will be completed in February 2025.

With regard to deployment of Electrical Vehicle, a tender has been floated on GeM portal vide GeM ID No. GEM/2025/B/5827091 dated 16.01.2025. The copy of the bid documents is enclosed herewith as Annexure – U. The vehicles will be deployed by July 2025.

Present status of the compliance:

During the recent monitoring of the project, it has been found that the wheel washing system has been commissioned and is working.

Being Complied

xviii

Non-compliance observed during Post EC monitoring:

Compliance of the Standard Operating Procedure (SoP) issued by CPCB regarding the dumping of mine voids with fly ash has not been provided. (Specific condition-xv of EC dated 07.02.2024)

PP Reply on dated 14.02.2025:

Khadia OCP has sought amendment of EC condition for exemption of this condition vide EC amendment proposal no. IA/UP/CMIN/509697/2024. The reasons given for amendment are as below.

A study has been conducted by IIT-BHU Varanasi for "Scientific study of fly ash utilization/dumping/Mixing in the OB of the running/active mines of Khadia Opencast Project along with its viability and safety aspect of man and machinery"

As per the study done by IIT-BHU, Varanasi dumping of fly ash in active mine of Khadia OCP, following conclusions were made:

- Mixing of fly ash with overburden will reduce the permeability of overall dump material, leading to increase in the pore water pressure and in-turn reduce the factor of safety of dump
- As per the simulation carried out, it was found that final dump slope will fall under unsafe category (FoS < 1.5) as per DGMS guidelines in case of saturation level beyond 25%.
- Fly-ash will make the dump floor slippery when contacted with water and reduce the movement of dumper and other HEMM, and hence its not suggestible to use fly ash for HEMM roads within the mine.
- Highest conc. of toxic trace metal (Mg, Mn and Ni) ranging upto 41.70 mg/l, 5.39 mg/l and 0.45 mg/l respectively found in the fly ash material, which will increase the conc. of toxic trace material in the surrounding area when this fly ash is mixed with OB or dumped in the mine pit.

Based on the above facts, IIT BHU has concluded that it is technically not feasible to dump the fly ash in Mine dump due to geo mining conditions, instability of dump during rainy season in present condition, high stripping ratio and leaching effects. Copy of the report of IIT-BHU is enclosed herewith as Annexure- V.

Present status of the compliance:

It has been found that the PAs have conducted the study through IIT-Banaras Hindu

	<p>University (BHU), the report stated that it is technically not feasible to dump the fly ash in Mine dump due to geo mining conditions, stability of dump during rainy season in present condition, high stripping ratio and leaching effects”</p> <p>Complied</p>																																							
xix	<p>Non-compliance observed during Post EC monitoring: Solar parks have not been developed. (Specific condition-xvi of EC dated 07.02.2024)</p> <p>PP Reply dated 14.02.2025:</p> <p>Specific Condition no. -XVI of the EC dated 07.02.2024 states that, “The Project Proponent shall include development of solar parks, picnic spot and sports compound in its Mine Closure report. Further if possible, maximum possible area of quarry shall be brought upto original ground level and handed over the land to Project affected families.”</p> <p>In this regard, it is to state that Khadia OCP is envisaging expansion of Khadia OCP from 15 MTPA to 20 MTPA and provision of solar park has been made in Mining Plan and Mine Closure Plan) of 20 MTPA. Mining Plan and Mine Closure Plan of 20 MTPA has been approved by NCL Board. (Relevant pages of Mining Plan is enclosed herewith as Annexure-X)</p> <p>Present status of the compliance: During the recent monitoring of the project, it has been found that the provision of a solar park has been made in the Mining Plan and Mine Closure Plan of 20 MTPA. The Mining Plan and Mine Closure Plan of 20 MTPA have been approved by the NCL Board</p> <p>Being Complied</p>																																							
xx	<p>Non-compliance observed during Post EC monitoring: Data on the plantation of fruit-bearing trees has not been provided. (Specific condition-xviii of EC dated 07.02.2024)</p> <p>PP Reply dated 14.02.2025: In compliance to the specific condition no. xviii of the EC dated 07.02.2024, the details of fruit bearing plants planted within Khadia OCP after grant of EC is as below.</p> <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Name of Species</th> <th>No. of Plants</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Amla</td> <td>600</td> </tr> <tr> <td>2</td> <td>Bel</td> <td>100</td> </tr> <tr> <td>3</td> <td>Amrud</td> <td>100</td> </tr> <tr> <td>4</td> <td>Jamun</td> <td>200</td> </tr> <tr> <td>5</td> <td>Aam</td> <td>150</td> </tr> <tr> <td>6</td> <td>Mahua</td> <td>300</td> </tr> <tr> <td>7</td> <td>Anar</td> <td>100</td> </tr> </tbody> </table> <p>Copy of the report submitted by Range Officer, Renukoot Forest Division, UP Forest Department is enclosed herewith as Annexure – Y for reference. Besides this, a total of 4500 fruit bearing plant saplings have been distributed among employees of Khadia OCP and nearby population (Copy of the supply order is enclosed herewith as Annexure Z). Details of the plants distributed are as below.</p> <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Name of Plants</th> <th>Nos. of plants distributed</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Mango</td> <td>1200</td> </tr> <tr> <td>2</td> <td>Papita</td> <td>600</td> </tr> <tr> <td>3</td> <td>Lemon(Kagji)</td> <td>300</td> </tr> <tr> <td>4</td> <td>Kathal</td> <td>300</td> </tr> </tbody> </table>	Sl. No.	Name of Species	No. of Plants	1.	Amla	600	2	Bel	100	3	Amrud	100	4	Jamun	200	5	Aam	150	6	Mahua	300	7	Anar	100	Sl. No.	Name of Plants	Nos. of plants distributed	1	Mango	1200	2	Papita	600	3	Lemon(Kagji)	300	4	Kathal	300
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5	Jamun	300
6	Anar	
7	Banana	
8	Amla(Grafted)	300
9	Litchi	200
10	Guava(Allahabadi)	300
11	Bel	200

Present status of the compliance:

During the recent monitoring of the project, it has been found that the PAs have distributed several fruit-bearing trees to the local people. Besides, PAs have also planted around 1500 fruit-bearing saplings on the OB dumps.

Being Complied

xxi

Non-compliance observed during Post EC monitoring:

Construction of the digital library has not yet been completed. (Specific condition-xxi of EC dated 07.02.2024)

PP Reply dated 14.02.2025:

Digital lab/library has been set up in DAV Khadia, which is equipped with 02 Virtual Reality Device with all the science practical materials to give digital learning to students. It is pertinent to mention that DAV Khadia is the resource school which shall cater to the needs of local students to enhance learning on science. Further, mail from Principle, DAV Khadia is enclosed herewith as Annexure- AA. Stating that "The School shall provide all support towards catering to needs of academic excellence in nearby area students."

Present status of the compliance:

During the recent monitoring of the project, it has been stated that the DAV Khadia is equipped with 02 virtual Reality Devices, and by email, DAV Khadia states that the School shall provide all support towards catering to the needs of academic excellence in nearby area students. In this connection, it is required to invite all students of nearby schools for such facilities in every academic session regularly.

Partially Complied

xxii

Non-compliance observed during Post EC monitoring:

Solar-mediated light system on the roads has not been provided. (Specific condition-xxv of EC dated 07.02.2024)

PP Reply dated 14.02.2025:

For the purpose of installation of solar light system, an NOC has been applied to District Administration for the purpose of carrying out the work of solar mediated lights through UPNEDA (Uttar Pradesh New and Renewable Energy Development Agency). Copy of the application made for NOC enclosed as Annexure-AB.

Financial assistance shall be provided to UPNEDA for the purpose of installation of Solar lights after obtaining NOC and necessary approval. Financial assistance shall be provided within 120 days.

Present status of the compliance:

During the recent monitoring of the project, it has been stated that an NOC application has been pending before the District Administration for the purpose of carrying out the work of solar-mediated lights through UPNEDA (Uttar Pradesh New and Renewable Energy Development Agency). It is required to expedite the above work/or PP may explore the

	<p>possibility for installation of solar solar powered lighting system within their boundary, close to National Highway/State Highway</p> <p>Not Complied</p>															
xxiii	<p>Non-compliance observed during Post EC monitoring: Bio-toilets in the study villages have not been provided. (Specific condition-xxvi of EC dated 07.02.2024)</p> <p>PP Reply on dated 14.02.2025:</p> <p>For the purpose of establishment of bio-toilets, proposal is under progress and assessment meeting with the local community (Gram Pradhan) is held for understanding proper site selection so as to cater to the mass at large. The activity shall be completed within 120 days. Further, it is pertinent to mention here that Khadia Opencast Project has constructed 05 nos. of 'Sulabh Sauchalaya' as below.</p> <table border="1"> <thead> <tr> <th>S No.</th> <th>Location</th> <th>Nos.</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Shaktinagar Bus stand</td> <td>01 No.</td> </tr> <tr> <td>2</td> <td>Ambedkar Nagar Village</td> <td>01 No.</td> </tr> <tr> <td>3</td> <td>Nimiatand Village</td> <td>01 No.</td> </tr> <tr> <td>4</td> <td>Khadia Village</td> <td>02 nos.</td> </tr> </tbody> </table> <p>Present status of the compliance: During the recent monitoring of the project, it has been stated that the proposal is in progress and assured to be completed within 120 days</p> <p>Assured to Comply</p>	S No.	Location	Nos.	1	Shaktinagar Bus stand	01 No.	2	Ambedkar Nagar Village	01 No.	3	Nimiatand Village	01 No.	4	Khadia Village	02 nos.
S No.	Location	Nos.														
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4	Khadia Village	02 nos.														
xxiv	<p>Non-compliance observed during Post EC monitoring: Feasibility study for the utilization of fly ash with this mine has not been conducted. (Specific condition-xxix of EC dated 07.02.2024)</p> <p>PP Reply dated 14.02.2025:</p> <p>A study has been conducted by IIT-BHU Varanasi for "Scientific study of fly ash utilization/dumping/Mixing in the OB of the running/active mines of Khadia Opencast Project along with its viability and safety aspect of man and machinery"</p> <p>Copy enclosed as Annexure – V.</p> <p>Present status of the compliance: It has been found that the PAs have conducted the study through IIT-Banaras Hindu University (BHU), the report stated that "it is technically not feasible to dump the fly ash in Mine dump due to geo mining conditions, instability of dump during rainy season in present condition, high stripping ratio and leaching effects"</p> <p>Complied</p>															

Non-compliance observed during Post EC monitoring:

Suitable action on the use of fly ash as an overburden dump in the mine as per the study has not been taken. (Standard Condition f (iv) of EC dated 07.02.2024)

1201

PP Reply dated 14.02.2025:

Khadia OCP has sought amendment of EC condition for exemption of this condition vide EC amendment proposal no. IA/UP/CMIN/509697/2024. The reasons given for amendment are as follows:

A study has been conducted by IIT-BHU Varanasi for "Scientific study of fly ash utilization/dumping/Mixing in the OB of the running/active mines of Khadia Opencast Project along with its viability and safety aspect of man and machinery"

As per the study done by IIT-BHU, Varanasi, dumping of fly ash in active mine of Khadia OCP, following conclusions were drawn:

- Mixing of fly ash with overburden will reduce the permeability of overall dump material, leading to increase in the pore water pressure and in-turn reduce the factor of safety of dump
- As per the simulation carried out, it was found that final dump slope will fall under unsafe category (FoS < 1.5) as per DGMS guidelines in case of saturation level beyond 25%.
- Fly-ash will make the dump floor slippery when contacted with water and reduce the movement of dumper and other HEMM, and hence it is not suggestible to use fly ash for HEMM roads within the mine.
- Highest conc. of toxic trace metal (Mg, Mn and Ni) ranging upto 41.70 mg/l, 5.39 mg/l and 0.45 mg/l, respectively found in the fly ash material, which will increase the conc. of toxic trace material in the surrounding area when this fly ash is mixed with OB or dumped in the mine pit.

Based on the above facts, IIT BHU has concluded that it is technically not feasible to dump the fly ash in Mine dump due to geo mining conditions, instability of dump during rainy season in present condition, high stripping ratio and leaching effects.

Copy of the report of IIT-BHU is enclosed herewith as Annexure-V.

Present status of the compliance:

It has been found that the PAs have conducted the study through IIT-Banaras Hindu University (BHU), the report stated that the "it is technically not feasible to dump the fly ash in Mine dump due to geo mining conditions, instability of dump during rainy season in present condition, high stripping ratio and leaching effects"

Complied

Sincerely,

Am 23/02/25
(डा० ए. के. गुप्ता)
अतिरिक्त निदेशक (वै०)

Copy to:

1. The General Manager, Northern Coalfields Ltd. (NCL), PO Shaktinagar, Distt:Sonbhadra, Uttar Pradesh, PIN-231222. **Email:** gm.khd@gmail.com -

 <p>4299+9QJ, Shakti Nagar, Khadia, Uttar Pradesh 231222, India 18 Mar 2025 05:47 pm 32.0 °C</p>	 <p>419C+39H, Khadia, Shakti Nagar, Uttar Pradesh 231222, India 18 Mar 2025 05:50 pm 31.0 °C</p>
 <p>4299+9QJ, Shakti Nagar, Khadia, Uttar Pradesh 231222, India 18 Mar 2025 04:53 pm 33.0 °C</p>	 <p>409C+839, Khadia, Shakti Nagar, Uttar Pradesh 231222, India 18 Mar 2025 04:54 pm 33.0 °C</p>
 <p>4299+9QJ, Shakti Nagar, Khadia, Uttar Pradesh 231222, India 18 Mar 2025 05:41 pm 32.0 °C</p>	 <p>4299+9QJ, Shakti Nagar, Khadia, Uttar Pradesh 231222, India 18 Mar 2025 05:41 pm 32.0 °C</p>







By Speed Post/Online

F.No. IA-L-11011/51/2024-IA-I
Government of India
Ministry of Environment, Forest and Climate Change
(Compliance & Monitoring Division- IA Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: moefcc-monitoring@gov.in

Dated: 30th April, 2025

Sub: Show Cause Notice under Section 5 of Environment (Protection) Act, 1986 for Non- Compliances observed with respect to the project "Expansion of Khadia Opencast coal mining project for increase in production capacity from 14 MTPA to 15 MTPA (increase of 10% w.r.t 10 MTPA) in land area of 1640 Ha by M/s Northern Coalfields Ltd. located in the village Khadia, Tehsil Dudhi, District Sonbhadra (Uttar Pradesh) & village Dhudhichua, Tehsil Singrauli, District Singrauli (Madhya Pradesh)" - reg.

Ref i. EC Letter No. J-11015/255/2006 IA. II (M) dated 23.03.2016, 27.07.2022 and 07.02.2024..

- ii. RO Lucknow monitoring report dated 16.12.2024.**
- iii. Ministry's letter seeking ATR dated**
- iii. PP's ATR dated 14.02.2025**
- iv. RO Lucknow ATR review report dated 03.04.2025**

WHEREAS, Environmental Clearance (EC) Clearance was granted to M/s Northern Coalfields Ltd. for the above mentioned project vide letter No- J-11015/255/2006 IA. II (M) dated 23.03.2016, 27.07.2022 and 07.02.2024, subject to implementation of various conditions and environmental safeguards contained therein, and

2. WHEREAS, the project was monitored for ascertaining compliance to the conditions stipulated in the aforesaid environmental clearance by RO Lucknow on 27-28.11.2024. The report was submitted to the Ministry vide letter dated 16.12.2024. **(Copy enclosed).**

3. WHEREAS, based on the reported non-compliance letter seeking ATR was sought by the Ministry vide letter dated 14.02.2025. In response, the PP submitted the ATR to the Ministry vide letter dated 14.02.2025. Subsequently, an ATR Review Report was received from the RO vide letter dated 03.04.2025.

4. WHEREAS, the ATR review report dated 03.04.2025 was examined in the Ministry and continued non-compliance have been reported without much improvement in compliance status of some of the major conditions. The continued

non-compliance for EC conditions which are reported as partly complied/not complied are as follows:

- i. Garland drain has not been cleaned and maintained (Specific Condition-xi of EC dated 23.03.2016)
- ii. Green belt has not been developed as per the EC condition (Specific Condition-xx of EC dated 23.03.2016, Additional Specific condition-iii, iv of EC dated 27.07.2022, (Standard Condition g (ii) of EC dated 07.02.2024)
- iii. Greenbelt of adequate quality has not been developed on the OB dump. (Specific Condition-xx, xxii of EC dated 23.03.2016, (Standard Condition f (v)) of EC dated 07.02.2024)
- iv. Pucca road has not been constructed to control dust emissions within the lease area. Three tier planation all along the major road has not been developed Management of OB dump is not up to the mark (Specific Condition- xxiv, xxviii, xxx, xxxi, xxxiii of EC dated 23.03.2016, Specific condition-xxiv, Standard Condition f (iii) of EC dated 07.02.2024)
- v. Cleaner fuel has not been used in the dumpers/trucks (Additional Specific condition-ii of EC dated 27.07.2022, Specific condition-xxviii of EC dated 07.02.2024)
- vi. Status of Hazardous waste management such as oil containers, ETP sludge, etc. is in deplorable state. Further, ETP sludge is being dumped with OB without consulting with the UPPCB/CPCB (Additional Specific condition-x of EC dated 27.07.2022, (Standard Condition a (vi)) of EC dated 07.02.2024)
- vii. Construction of the Rapid Loading System has not yet completed. (Specific condition-i of EC dated 07.02.2024)
- viii. NOC for expanded capacity has been made to the Central Ground Water Authority. (Specific condition-v of EC dated 07.02.2024)
- ix. Construction of the digital library has not yet completed. (Specific condition-xxi of EC dated 07.02.2024)
- x. Solar-mediated light systems on the roads has not been provided (Specific condition-xxv of EC dated 07.02.2024)

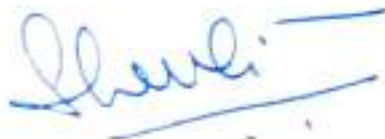
5. In the above context, your attention is drawn to provision of Section 5 of the Environment (Protection) Act, 1986 which is as reproduced below:

"For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes power to direct-

a. *The closure, prohibition or regulation of any industry, operation or process;*

or

b. *Stoppage or regulation of the supply of electricity or water or any other service."*



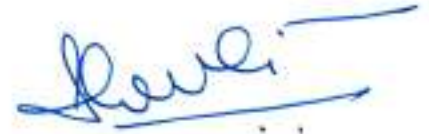
6. Now, therefore, you are directed to submit your response to the aforesaid non-compliance and explain as to why this Ministry should not take action against you under the provisions of Environment (Protection) Act, 1986 for the non-compliance and violation of the environmental conditions mentioned above.

7. You are also advised to submit your reply within 30 (thirty) days of the receipt of this Notice falling which the ministry will be constrained to initiate action, as deemed fit and appropriate under the provision of section 5 of the Environment (protection) Act, 1986 and the circumstances of the case, with or without any further notice to the project. In your response, it may also be clearly stated whether a hearing is required by the project proponent before a final order is passed by this ministry. Further, this Show Cause is without prejudice to any other legal action which may be taken against you.

This issues with the approval of the Competent Authority.

To,

The General Manager
Northern Coalfields Ltd. (NCL)
General Manager Khadia, P.O. Shaktinagar,
Distt..Sonebhadra, Uttar Pradesh



(Dr. Shruti Rai Bhardwaj)
Director/Scientist 'F'

Copy to:

1. Deputy Director General of Forests (C), Ministry of Env., Forest and Climate Change, Integrated Regional Office, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020
2. The Member Secretary, Uttar Pradesh Pollution Control Board, Building No. TC-12V Vibhuti Khand, Gomti Nagar Lucknow-226 010
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
4. Member Secretary, Coal Mining, MoEF&CC. (For information and further necessary action)



(Dr. Shruti Rai Bhardwaj)
Director/Scientist 'F'

1311

क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:- G 1110/O.A.No - 113/2025
Ref.No.:

दिनांक:- 11/09/2025
Date:

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),
उ०प्र० प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन एम०ए० संख्या-94/2022 इन ओरिजिनल एप्लीकेशन नं०-113/2020 रमेश चन्द्र वर्मा बनाम उ०प्र० राज्य एवं अन्य में पारित आदेश दिनांक-15.05.2025 के अनुपालन में मेसर्स नार्दर्न कोलफील्ड्स लिमिटेड, खड़िया प्रोजेक्ट, खड़िया, जनपद-सोनभद्र के विरुद्ध कारण बताओ नोटिस जारी किये जाने के सम्बन्ध में।

महोदय,

कृपया मा० राष्ट्रीय हरित अधिकरण में विचाराधीन एम०ए० संख्या-94/2022 इन ओरिजिनल एप्लीकेशन नं०-113/2020 रमेश चन्द्र वर्मा बनाम उ०प्र० राज्य एवं अन्य में पारित आदेश दिनांक-15.05.2025 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के प्रमुख अंश निम्नवत् हैं:-

".....4. Since the violations are reflected in the earlier notice of the MoEF&CC dated 14.01.2025 as also dated 30.04.2025, therefore, the UPPCB is directed to ascertain the duration and extent of these violations and submit action taken report within four weeks... ."

मा० राष्ट्रीय हरित अधिकरण में पारित आदेश दिनांक 15.05.2025 के अनुपालन में उक्त संदर्भित कोल खनन परियोजना का निरीक्षण इस कार्यालय के प्राधिकारी द्वारा दिनांक 10.09.2025 को किया गया (निरीक्षण आख्या संलग्न)। प्रस्तुत निरीक्षण आख्या का अवलोकन किया गया, जिसके अनुसार तथ्य निम्नवत् हैं:-

1. संदर्भित कोयला खनन परियोजना मेसर्स नार्दर्न कोलफील्ड्स लिमिटेड, खड़िया परियोजना, खड़िया, तहसील-दुद्धी, जनपद-सोनभद्र का स्थलीय निरीक्षण क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ द्वारा दिनांक-27.11.2024 एवं दिनांक-28.11.2024 को किया गया। उक्त आख्या के परिप्रेक्ष्य में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा पत्रांक-F.No.IA-L-1101/51/2024-IA-I दिनांक-14.01.2025 के माध्यम से उक्त परियोजना को नोटिस प्रेषित किया गया।
2. संदर्भित कोयला खनन परियोजना मेसर्स नार्दर्न कोलफील्ड्स लिमिटेड, खड़िया परियोजना, खड़िया, तहसील-दुद्धी, जनपद-सोनभद्र का पुनः स्थलीय निरीक्षण क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ द्वारा दिनांक-17.03.2025 एवं दिनांक-18.03.2025 को किया गया तथा उक्त की आख्या पत्रांक-F.No.IV/ENV/UP/MINE-50/409/2026/19 दिनांक-03.04.2025 द्वारा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली को प्रेषित की गयी।
3. उक्त के परिप्रेक्ष्य में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा पत्रांक- F.No.IA-L-11011/51/2024-IA-I दिनांक-30.04.2025 के माध्यम से उक्त परियोजना को कारण बताओ नोटिस जारी किया गया।

क्रमशः 2/पर....

(2)

4. उपरोक्त वर्णित क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ द्वारा दिनांक 27-28 नवम्बर, 2024 एवं दिनांक 17-18 मार्च, 2025 को किये गये निरीक्षण आख्याओं के परीक्षण करने के उपरान्त यह परिलक्षित होता है कि मेसर्स नार्दन कोलफील्ड्स लिमिटेड, खड़िया प्रोजेक्ट, खड़िया, तहसील-दुद्धी, जनपद-सोनभद्र द्वारा उक्त अवधि के दौरान परियोजना को निर्गत इनवार्यन्मेन्ट क्लीयरेन्स में अधिरोपित शर्तों का अनुपालन नहीं किया जाता पाया गया।
5. उपरोक्तानुसार मेसर्स नार्दन कोलफील्ड्स लिमिटेड, खड़िया परियोजना, खड़िया, तहसील-दुद्धी, जनपद-सोनभद्र द्वारा दिनांक-27.11.2024 से दिनांक-18.03.2025 तक की अवधि के दौरान इनवार्यन्मेन्ट क्लीयरेन्स में अधिरोपित शर्तों का अक्षरशः अनुपालन नहीं किया जाता पाया गया। इस प्रकार पर्यावरणीय क्लीयरेन्स में अधिरोपित शर्तों का अक्षरशः अनुपालन नहीं किये जाने की अवधि (दिनांक-27.11.2024 से दिनांक-18.03.2025 तक) हेतु कुल उल्लंघन की दिवस 112 पाये गये।

उपरोक्त के परिप्रेक्ष्य में परियोजना के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में वर्णित सूत्र के अनुसार रू0 30,000 मात्र प्रतिदिन की दर से कुल पर्यावरणीय क्षतिपूर्ति रू0 30000x112 =33,60,000/- (तैतीस लाख साठ हजार रूपये) मात्र अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक:- यथोपरि।

भवदीय,



(आर0के0 सिंह)
क्षेत्रीय अधिकारी

मेसर्स नॉर्दर्न कोलफील्ड्स लिमिटेड, खड़िया परियोजना, खड़िया, पोस्ट-शक्तिनगर, तहसील-दुद्धी, जनपद-सोनभद्र के विरुद्ध कारण बताओ नोटिस जारी किये जाने के सम्बन्ध में।

मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन एम0ए0 संख्या-94/2022 इन ओरिजिनल एप्लीकेशन नं0-113/2020 रमेश चन्द्र वर्मा बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक-15.05.2025 के अनुपालन में मेसर्स नॉर्दर्न कोलफील्ड्स लिमिटेड, खड़िया परियोजना, खड़िया, तहसील-दुद्धी, जनपद-सोनभद्र का निरीक्षण दिनांक-10.09.2025 को किया गया। निरीक्षण के समय माइनिंग प्रतिनिधि के रूप में श्री रोहित कुमार, उप प्रबन्धक (पर्यावरण) उद्योग प्रतिनिधि के रूप में उपस्थित मिले। निरीक्षण के समय पाये गये तथ्यों, कार्यालय में उपलब्ध अभिलेखों एवं उपस्थित प्रतिनिधि द्वारा हुई वार्तानुसार विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. उक्त परियोजना मेसर्स नॉर्दर्न कोलफील्ड्स लिमिटेड को जनपद-सिंगरौली (मध्य प्रदेश) एवं जनपद-सोनभद्र (उ0प्र0) के 1640 हेक्टेयर क्षेत्रफल पर खड़िया ओपेन कॉस्ट कोल माइनिंग परियोजना के 15.0 मिलियन टन/वर्ष की कोल माइनिंग क्षमता हेतु MoEF&CC भारत सरकार के EC आइडेन्टिफिकेशन संख्या-EC24A001UP129085 फाइल संख्या-J-11015/255/2006-IA-II(M) दिनांक-07.02.2024 द्वारा पर्यावरणीय स्वीकृति निर्गत है।
2. उक्त परियोजना को राज्य बोर्ड के संदर्भ संख्या-218299/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA दिनांक-22.11.2024 के माध्यम से ओपेन कॉस्ट कोल माइनिंग क्षमता 12.18 मिलियन टन/वर्ष (उत्तर प्रदेश) हेतु सशर्त सहमति (जल एवं वायु) दिनांक-31.12.2026 तक की अवधि हेतु निर्गत है।
3. उक्त परियोजना द्वारा कच्चे माल के रूप में एक्सप्लोसिव (बारूद), ल्यूब्रीकेन्ट ऑयल, ग्रीस, डीजल का उपयोग कर ओपेनकास्ट पद्धति से कोल माइनिंग का कार्य किया जाता है। उद्योग की वर्तमान में खड़िया परियोजना की कुल उत्पादन/माइनिंग क्षमता 15.0 मिलियन टन/वर्ष है।
4. उक्त परियोजना की आवासीय कॉलोनी से जनित घरेलू उत्प्रवाह के शुद्धीकरण हेतु 1.5 एम0एल0डी0 क्षमता का सीवेज ट्रीटमेन्ट प्लाण्ट स्थापित है। निरीक्षण के समय उक्त इकाई संचालित पायी गयी, परन्तु निरीक्षण के समय उत्प्रवाह निस्तारित नहीं पाये जाने के कारण नमूना एकत्रण नहीं किया गया।
5. एस0टी0पी0 से शुद्धीकरण के उपरान्त उत्प्रवाह को हर्टीकल्चर और मियावाकी पद्धति से कराये गये वृक्षारोपण स्थल पर इरीगेशन के प्रयोग में लाया जाता है।
6. उक्त परियोजना में वर्कशाप, सी0एच0पी0 एवं माइनिंग से जनित उत्प्रवाह के शुद्धीकरण हेतु 38.4 एम0एल0डी0 क्षमता का ई0टी0पी0 स्थापित है। निरीक्षण के समय उत्प्रवाह निस्तारित नहीं पाये जाने के कारण नमूना एकत्रण नहीं किया गया। शुद्धीकृत औद्योगिक उत्प्रवाह को डस्ट सप्रेसन एवं फायर फाइटिंग हेतु प्रयोग किया जाता है। निरीक्षण के समय शुद्धीकृत उत्प्रवाह परिसर से बाहर निस्तारित नहीं होता पाया गया।
7. उक्त परियोजना में कुल 07 कोल क्रशर प्लाण्ट स्थापित पाया गया, जिनकी क्षमता क्रमशः 1600 टन/घण्टा (दो अदद), 800 टन/घण्टा (दो अदद) एवं 200 टन/घण्टा (तीन अदद) है। कोल क्रशर प्लाण्ट से जनित कोल डस्ट एवं माइनिंग हाल रोड पर वाहनों के आवागमन से उत्सर्जित डस्ट के नियंत्रण हेतु वॉटर सिंक्रलर की व्यवस्था स्थापित पायी गयी।
8. मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन एम0ए0 संख्या-94/2022 इन ओरिजिनल एप्लीकेशन नं0-113/2020 रमेश चन्द्र वर्मा बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक-15.05.2025 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के प्रमुख अंश निम्नवत् हैं:-

".....4. Since the violations are reflected in the earlier notice of the MoEF&CC dated 14.01.2025 as also dated 30.04.2025, therefore, the UPPCB is directed to ascertain the duration and extent of these violations and submit action taken report within four weeks... ."

9. माननीय राष्ट्रीय हरित अधिकरण में प्रस्तुत आख्या का अवलोकन किया गया, जिसके अनुसार तथ्य निम्नवत् हैं:-
- i. संदर्भित कोयला खनन परियोजना मेसर्स नार्दर्न कोलफील्ड्स लिमिटेड, खड़िया परियोजना, खड़िया, पोस्ट-शक्तिनगर, तहसील-दुद्धी, जनपद-सोनभद्र का स्थलीय निरीक्षण क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ द्वारा दिनांक-27.11.2024 एवं दिनांक-28.11.2024 को किया गया (छायाप्रति संलग्न)।
 - ii. उक्त आख्या के परिप्रेक्ष्य में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा पत्रांक-F.No.IA-L-1101/51/2024-IA-I दिनांक-14.01.2025 के माध्यम से उक्त परियोजना को नोटिस प्रेषित किया गया (छायाप्रति संलग्न)।
 - iii. संदर्भित कोयला खनन परियोजना मेसर्स नार्दर्न कोलफील्ड्स लिमिटेड, खड़िया परियोजना, खड़िया, तहसील-दुद्धी, जनपद-सोनभद्र का पुनः स्थलीय निरीक्षण क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ द्वारा दिनांक-17.03.2025 एवं दिनांक-18.03.2025 को किया गया तथा उक्त की आख्या पत्रांक-F.No.IV/ENV/UP/MINE-50/409/2026/19 दिनांक-03.04.2025 द्वारा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली को प्रेषित की गयी (छायाप्रति संलग्न)।
 - iv. उक्त के परिप्रेक्ष्य में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा पत्रांक- F.No.IA-L-11011/51/2024-IA-I दिनांक-30.04.2025 के माध्यम से उक्त परियोजना को कारण बताओ नोटिस जारी किया गया (छायाप्रति संलग्न)।
 - v. उपरोक्त वर्णित क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ द्वारा दिनांक 27-28 नवम्बर, 2024 एवं दिनांक 17-18 मार्च, 2025 को किये गये निरीक्षण आख्याओं के परीक्षण करने के उपरान्त यह परिलक्षित होता है कि मेसर्स नार्दर्न कोलफील्ड्स लिमिटेड, खड़िया प्रोजेक्ट, खड़िया, पोस्ट-शक्तिनगर, तहसील-दुद्धी, जनपद-सोनभद्र द्वारा उक्त अवधि के दौरान परियोजना को निर्गत इनवार्यन्मेंट क्लीयरेंस में अधिरोपित शर्तों का अनुपालन नहीं किया जाता पाया गया।
10. उपरोक्तानुसार मेसर्स नार्दर्न कोलफील्ड्स लिमिटेड, खड़िया परियोजना, खड़िया, पोस्ट-शक्तिनगर, तहसील-दुद्धी, जनपद-सोनभद्र द्वारा दिनांक-27.11.2024 से दिनांक-18.03.2025 तक की अवधि के दौरान इनवार्यन्मेंट क्लीयरेंस में अधिरोपित शर्तों का अक्षरशः अनुपालन नहीं किया जाता पाया गया। इस प्रकार पर्यावरणीय क्लीयरेंस में अधिरोपित शर्तों का अक्षरशः अनुपालन नहीं किये जाने की अवधि (दिनांक-27.11.2024 से दिनांक-18.03.2025 तक) हेतु कुल उल्लंघन की दिवस 112 पाये गये। अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुये उक्त संदर्भित कोल खनन परियोजना मेसर्स नार्दर्न कोलफील्ड्स लिमिटेड, खड़िया परियोजना, खड़िया, पोस्ट-शक्तिनगर, तहसील-दुद्धी, जनपद-सोनभद्र के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में वर्णित सूत्र के अनुसार $\text{रु}0\ 30,000$ मात्र प्रतिदिन की दर से कुल पर्यावरणीय क्षतिपूर्ति $\text{रु}0\ 30000 \times 112 = 33,60,000/-$ (तैतीस लाख साठ हजार रुपये) मात्र अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(जे0एन0 तिवारी)

सहायक पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी,

11/9/25